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**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**The Consultant (Judicial)**  
**Hon'ble National Green Tribunal (P.B)**  
**New Delhi.**

No. JKPCC/NGT/OA 512/483-84

Dt. 14-05-2024.

**Sub: -Hon'ble NGT Order Dated 12-03-2024 in O.A No. 512 of 2018 titled "Shailesh Singh V/s State of UP & Ors".**

Ref.: Hon'ble National Green Tribunal order dated **12-03-2024**.

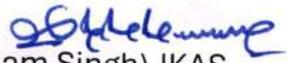
Sir,

In compliance to **Hon'ble National Green Tribunal Order Dated 12-03-2024 in O.A No. 512 of 2018 titled "Shailesh Singh V/s State of UP & Ors"**., kindly find enclosed the Report of J&K Pollution Control Committee.

It is requested that the Report may kindly be taken on record and place before the Hon'ble NGT for consideration.

Yours faithfully,

Encl: (As above).

  
(Ghansham Singh) JKAS  
Member Secretary 14.5.24.  
JKPCC, Jammu.

**Copy to the: -**

1. Sh. Parth Awasthi, Standing Counsel for J&K Govt. in Hon'ble NGT matters in New Delhi, for information and necessary action. This is in reference to Govt. of J&K Order No. 8495-JK(LD) of 2022 Dated 12-10-2022.

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**Before the Hon'ble National Green Tribunal  
Principal Bench, New Delhi**

Original Application No. 512 of 2018

**IN THE MATTER OF**

**Shailesh Singh V/s state of UP & Ors.**

**Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 12-03-2024 passed in OA No. 512 of 2018 titled "Shailesh Singh V/s state of UP & Ors".**

**Background:**

That the Hon'ble National Green Tribunal vide order dated **12-03-2024** in **OA No. 512 of 2018** issued following directions:-

1. *"By way of this application, applicant is seeking compliance of the directions issued by Tribunal in the order dated 15.01.2021 passed in OA Nos. 512/2018, 621/2018 and 1001/2019".*
2. *"Respondents are directed to file their response indicating the compliance of the directions issued by the Tribunal in the order dated 15.01.2021 as quoted above".*

**Status Report:**

1. In compliance to the directions issued by Hon'ble National Green Tribunal on dt. 12-03-2024 in **OA No. 512 of 2018**, regarding compliance of directions issued vide order dt. 15.01.2021, report of compliance of Action Plan for Enforcement of E- waste Rules in the country is being regularly submitted to CPCB every year, latest Report submitted CPCB dt. **07.05.2024** is appended as **Annexure - A**.
2. That, J&K PCC is repeatedly taking up the matter w.r.t facilitation of collection and Disposal mechanism for E- waste in J&K with concerned authorities i.e., Department of Industry and



Commerce, Department of Labour and Urban Local bodies including Municipal Corporations. A copy of Correspondence appended as **Annexures B-D**.

3. That, J&K PCC has inventorised e-waste as per CPCB guidelines and report has already been shared with CPCB, vide **Annexure-E**.
4. That, J&K PCC is regularly conducting awareness activities regarding e-waste in co-ordination with Producer Responsibility Organizations and Registered Recyclers having collection mechanism established in J&K. IEC activities carried out in this regard is appended as **Annexure- F**. However, for the current year the IEC activities are being undertaken by J&K Pollution Control Committee.
5. J&K PCC is regularly conducting quarterly drives for checking informal trading, dismantling and recycling of e-waste. Report in this regard have been shared with CPCB dt. 22.12.2023 and 13-03-2024, copies appended as **Annexure- G**.
6. That, Regional Director, J&K PCC, Jammu & Kashmir have also been advised to ensure conducting of monitoring / sensitization drives on quarterly basis vide letter dated 11.5.2024, copy appended as **Annexure- H**.

**Prayer:**

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

  
(Ghansham Singh)  
Member Secretary 14.5.24  
J&K PCC

Annex-A

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**Jammu and Kashmir Pollution Control Committee**



Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com



**Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032.**

No. : JKPC/Sc. / OA 512-2028/2024/135-738

Date: 07 - 05-2024

**Sub: Submission of Report / Action Taken Report for Execution Application No. 04/2022 filed in the matter of OA No. 512/2018 before the Hon'ble NGT PB- New Delhi.**

**Ref: Your office mail dated May 02, 2024.**

Sir,

Kindly refer to your office mail dated May 02, 2024 with regard to the Subject captioned above.

In this regard, requisite information as per prescribed format is enclosed here with for kind information and further necessary action at you end please.

**Encl: As Above**

**Yours Sincerely,**

  
(GhanSham Singh) JKAS  
Member Secretary 7.5.24

**Copy to:-**

1. Additional Director and Divisional Head WM-III Division, CPCB, New Delhi.
2. PA to Chairman for kind information of the Chairman, J&K Pollution Control Committee.
3. Concerned file.

**Format for submission of report by SPCBs/PCCs  
( Note the format consists of three parts)**

**Part I: Action Plan for Enforcement of E-Waste Rules in the Country (Time period: October 2023 to March 31, 2024)**

S.No.	Challenges/Activities	Stakeholder responsible for implementation	Action	Status of implementation
1.	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs /PCCs to complete this activity within one year.	Inventorization carried out till 2020 as per CPCB guidelines, 2016. Revised methodology to be worked out. CPCB Regional Office, Chandigarh has been requested to advise on how to proceed in this matter
2.	Identification of Producers who have not registered at E-waste EPR Portal	CPCB, Custom department, Ministry of commerce and Ministry of electronics & telecommunication	This is a continuous activity for which support of SPCBs/PCCs/Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	N/A
3.	Verification of facilities of recyclers for their infrastructure and records	SPCBs/PCCs/CPCB	This is a continuous activity. All the registered recyclers will be verified per year.	No Recycler in UT of J&K
4.	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/ District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	J&K PCC conducting quarterly drives. No Informal E-waste Recycler / refurbishers found, Only scrap dealers, small scale service / repair shops.  Matter taken up with concerned Divisional Commissioners, Jammu and Kashmir for co-ordination in this regard. <b>(copy enclosed)</b>

5.	Facilitate collection and disposal of e- waste	SPCBs/PCCs/ District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.	One authorized dismantler in UT of J&K. Collection points identified by only <b>09 No.</b> of local bodies in Jammu and Kashmir to ensure collection of orphan E-waste. Govt. order 74 - JK (HUD) of 2020 dt. 20.02.2020 issued to identify collection points by all Urban local bodies.
6.	Governance frame work for monitoring compliance	SPCBs/PCCs/ District Administration/ CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	Nodal Officers designated by <b>06 No.</b> of Districts, viz., Anantnag, Baramulla, Shopian, Rajouri, Samba and Udhampur.  Matter taken up with concerned Divisional Commissioners, Jammu and Kashmir for co-ordination in this regard. <b>(copy enclosed)</b>
7.	Capacity building at district/State/CPCB level	SPCBs/PCCs/ District Administration /CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.	Workshops to be conducted shortly.
8.	IEC plan be firmed up and executed	SPCBs/PCCs/ District Administration /CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.  The IEC Plan to be executed over one year.	. Advertisement published in daily local newspapers to ensure Compliance of E-waste Management Rules, 2016 dated <b>29-12-2023</b> . . Educating public at large in collaboration with PRO Karo Sambhav through Radio to encourage consumers to adopt scientific E-waste disposal mechanism on 11 Feb., 2024. . Public notice published in daily locals to ensure seeking consent / registration of Recycler and Refurbisher dt. <b>06.03.2024</b> .

				Public notice published in daily locals to ensure safe channelisation of E-waste by bulk consumers only to registered Producer, Refurbisher or Recycler dt. <b>23.04.2024.</b>
9.	Strengthen system of enforcement	SPCBs/PCCs/ District Administration/ CPCB	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Quarterly Reports being filed with CPCB on continuous basis

**Part II: Compliance to Hon'ble NGT order dated 15.01.2021**

S.No.	Direction given	Status of implementation
1	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	J&K PCC conducting regular checking drives, No hotspots of E-waste recycling identified in UT of J&K.  One authorized dismantler in UT of J&K. Located in Industrial area, having proper infrastructure facilities as per CPCB guidelines, 2016. Monitoring of dismantling facility is conducted on quarterly basis
2	We also direct the acceptance of recommendations of the Oversight Committee for the State of UP. We record statement of learned counsel for the State PCB for TSDF at Amroha will be functional by 01.03.2021. The State PCB may ensure in setting up of TSDF and its operationalization CPCB guidelines are duly followed. The e-waste on the bank of River Ramganga may be duly shifted in an environmentally sound manner. Banks of river Ramganga should be cleaned and no deposition of e-waste/black powder observed.	(To be provided by UP PCB only)

3.	DPCC may continue further efforts in coordination with the concerned Authorities including Delhi Police and East Delhi Municipal Corporation. It is not enough for the DPCC to be content by simply giving directions to other statutory authorities instead of coordinating with them to ensure compliance. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	(To be provided by DPCC only)
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<b>Part III: Action Taken Report on CPCB'S DIRECTIONS</b>		
S.No.	Direction dated	ATR
1	Directions dated 06.09.2022	ATR in compliance to directions dated 06.09.2022 being submitted on continuous basis to CPCB dt: 07.10.2022 and 22-12-2023 along with quarterly returns for compliance of Action Plan . ATR w.e.f January to April is enclosed for kind information ( <b>Annexure I</b> )
2	Directions dated 30.01.2024	Information stands submitted vide No. JKPCC/Sc/EW/24/12-II/823-826; dt: 13-03-2024. ( <b>Copy enclosed as Annexure II</b> ).
3	Directions dated 19.02.2024	Information stands submitted vide No. JKPCC/E-waste/24/12-II/772-774; dt: 05-03-2024. ( <b>Copy Enclosed as Annexure III</b> ).

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**Action Taken Report in compliance to implementation CPCB directions dated 06.09.2022**  
**in the matter of O.A. 512/2018.**  
**(w.e.f. January, 2024 to April, 2024)**

S. No.	Direction Issued by CPCB	Action Taken
1.	To set up robust mechanism of surveillance for addressing the issue of illegal / informal processing of E- waste in your jurisdiction.	Continuous checking of scrap dealers being carried out by JKPCC on quarterly basis. Matter taken up with respective Divisional Commissioners, Jammu / Kashmir for co-ordination this regard. <b>(copy enclosed)</b>
2.	To carry out random inspection for auditing of authorized e waste dismantling and recycling units as per transparent procedure established for such randomized selection of units for assessing the material balance in terms of quality of e waste collected, quantity of e waste dismantled/recycled vis a vis quantity reported so as to ascertain leakage of e-waste to informal sector, for checking quantities of different materials produced such precious/semi- precious and useful metal from e-waste and correlating it with GST paid for checking availability of adequate dismantling and recycling facilities and ensuring capacity in line with guidelines of CPCB. J&K PCC to ensure transparency in selection of units for random inspection.	<ul style="list-style-type: none"> <li>• There is only one authorized Dismantler in J&amp;K.</li> <li>• Monitoring of dismantler is being carried out on quarterly basis. Quarterly Collection details being submitted by concerned stakeholder.</li> <li>• Dismantling unit is complying with CPCB guidelines with respect to capacity vis-a-vis space available.</li> </ul> <p><b>(Capacity :165 MT / yr)</b>  <b>(Space: 1280 sq. mtr)</b></p>
3.	To implement Action Plan issued in the matter of O.A No. 512 of 2018 in Hon'ble NGT (PB) for enforcement of E waste (Management) Rules, 2016 with focus on action points related to informal trading, dismantling and recycling of e-waste, Producer's systems for collection & channelization, quantity of e-waste collected towards fulfillment of collection target and submit reports quarterly on the outcome.	<ul style="list-style-type: none"> <li>• Compliance being made with respect to implementation of Action Plan and reports being submitted on continuous basis to CPCB.</li> </ul> <p><b>(Copy of latest Report enclosed as Form-I)</b></p> <ul style="list-style-type: none"> <li>• Producers are being verified in compliance to CPCB directions. Producers identified in J&amp;K are Importers and Collection targets not fixed by CPCB yet.</li> </ul>
4.	To carry out awareness programme for the 1. stakeholders as per provision of E-waste (Management) Rules, 2016 and to bring informal sector to formal sector through awareness drives, IEC campaign, print media etc. on regular basis	<ol style="list-style-type: none"> <li>1. Three No. of Ads published in daily locals dt. 29.12.2023, 06.03.2024 &amp; 23.04.2024.</li> <li>2. Educating Public at large in collaboration with Karo Sambhav in February, 2024 to encourage consumers to adopt scientific E-Waste disposal mechanism.</li> </ol>



## Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com



Hon'ble NGT Matter  
O.A. 512/2018

Labour Commissioner,  
Shram Bhawan,  
Rail head Complex,  
Jammu.

No. JKPC/Sc./OA 512-2018 /24/ 754-756

Date: 09-05-2024.

**Sub: Facilitation of collection and disposal of E-waste and under E-waste (Management) Rules, 2022 and amendments thereof –reg.**

**Ref:** i) Hon'ble NGT directions in matter of O.A No. 512/2018 Dated 02.09.2019.  
ii) No.: SPCB/LSJ/15/436/1914-17; dt: 23-01-2020.  
iii) No.: JKPC/PS/MS/21/1062-65; dt: 23-06-2021.  
iv) Hon'ble NGT direction; dt. 15.01.2021.  
v) Hon'ble NGT direction; dt. 12.03.2024.

Sir,

Kindly refer to the subject and reference cited above. In this connection, I am to convey that Hon'ble NGT vide its order dated 12-03-2024 have issued fresh directions to ensure implementation of its earlier directions dated 15.01.2021 in OA 512/2018 titled "**Shailesh Singh V/s State of UP & Ors**" w.r.t implementation of Action Plan for E- waste Management Rules.

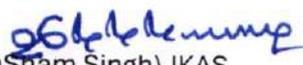
Further, responsibilities of Department of Labour in the UT laid under Rule 10 (2) of E- waste (Management) Rules, 2022 are to;

- Ensure recognition and registration of workers involved in dismantling and recycling;
- Assist formation of groups of such workers to facilitate setting up dismantling facilities;
- Undertake industrial skill development activities for the workers involved in dismantling and recycling;
- Undertake annual monitoring and to ensure safety & health of workers involved in dismantling and recycling.

It is therefore, requested that required steps for ensuring compliance of the aforesaid provisions of E-waste Management Rules, 2020 may please be taken.

The above titled case has been listed before the Hon'ble NGT on 16-05-2024 for which Compliance Report has to be filed by the J&K PCC.

Yours faithfully,

  
(GhanSham Singh) JKAS  
Member Secretary 9.5.24  
J&K PCC

**Copy to:-**

- Secretary to Govt., Labour & Employment Department, Civil Secretariat, Jammu/Srinagar Jammu for information.
- Regional Director, JKPC, Jammu / Kashmir for information and necessary action.



## Jammu and Kashmir Pollution Control Committee



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Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Director,**  
**Industries & Commerce Department,**  
**Jammu & Kashmir.**

**No. JKPC/Sc./OA 512-2018 /24/ 750-753**

**Date: 09 -05-2024**

**Sub: Facilitation of collection and disposal of E-waste and under E-waste (Management) Rules, 2022 and amendments thereof -reg.**

**Ref: i) Hon'ble NGT directions in matter of O.A No. 512/2018 dated 02.09.2019.**

**ii) No.: SPCB/LSJ/15/436/1910-13; dt:23/01/20.**

**iii) Hon'ble NGT direction; dt. 15.01.2021.**

**v) Hon'ble NGT direction; dt. 12.03.2024.**

Sir,

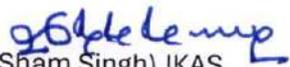
Kindly refer to the subject and reference cited above. In this connection, I am to convey that Hon'ble NGT vide its order dated 12-03-2024 have issued fresh directions to ensure implementation of its earlier directions dated 15.01.2021 in OA 512/2018 titled "**Shailesh Singh V/s State of UP & Ors**" w.r.t implementation of Action Plan (copy enclosed) approved for implementation of E-waste Management Rules stipulates "*a mechanism for incentivizing the setting up of recycling facilities to be evolved in co-ordination with District Administration*".

Further, the provisions laid under **Rule 12 (1)** of E-waste Management Rules, 2016, as amended, mandates that "**Department of industry shall ensure earmarking or allocation of industrial space or shed for e-waste dismantling and recycling in the existing and upcoming industrial park, estate and industrial clusters**".

It is therefore, requested to take necessary steps for ensuring compliance of the aforesaid directions of the Hon'ble NGT for submission of Action Taken Report.

The above titled case has been listed before the Hon'ble NGT on 16-05-2024 for which Action Taken Report has to be filed by the J&K PCC.

Yours faithfully,

  
(GhanSham Singh) JKAS  
Member Secretary 9.5.24  
J&K PCC

**Copy to:-**

1. Commissioner / Secretary to Govt. Industries & Commerce Department, J&K for favour of information
2. Regional Director Jammu / Kashmir for information and necessary action

**Jammu and Kashmir Pollution Control Committee**

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 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com



Hon'ble NGT Matter  
 O.A. 512/2018

1. The Commissioner,  
Jammu Municipal Corporation,  
Jammu.
2. The Commissioner,  
Srinagar Municipal Corporation,  
Kashmir.
3. Director,  
Urban Local Bodies, Jammu.
4. Director,  
Urban Local Bodies, Kashmir.

No. JKPC/Sc./OA 512-2018 /24/ 803-809 Date: 11-05-2024  
 Sub: Status of Compliance of E- waste (Management) Rules, 2022 and  
 amendments thereof- regarding Collection & Disposal thereof.

Ref: Hon'ble NGT direction in OA 512/2018 dt. 15.01.2021 and 12.03.2024.

Sir,

Please refer to the subject & reference captioned above. In this connection, I am to convey that Hon'ble NGT have issued fresh directions w.r.t implementation of directions dt. 15.01.2021 regarding enforcement of E - waste (Management) Rules in the country.

Further, duties of concerned local bodies mentioned under Schedule-V (S. No 3) are:

1. To ensure that e - waste, if found to be mixed with Municipal Solid Waste, is properly segregated, collected and is channelized to registered recycler or refurbisher.
2. To ensure that e- waste pertaining to orphan product is collected and channelized to registered recyclers or refurbisher.

3. To facilitate setting up e- waste collection, segregation and disposal systems.
4. Conducting training sessions to develop capacities of the urban and rural local bodies.

It is therefore, requested to share Action Taken Report in compliance to above stated provisions of E- Waste Management Rules, 2022.

The above titled case has been listed before the Hon'ble NGT on 16-05-2024 for which Action Taken Report has to be filed by the J&K PCC.

Yours Sincerely,

  
(Ghansham Singh) JKAS  
Member Secretary 11.5.24

**Copy to:-**

1. Regional Director, J&K PCC, Jammu / Kashmir for information and necessary action.
2. P.A. to Chairman J&K Pollution Control Committee for information.

Inventorisation of E-waste (2019-20)

E-waste generation for 2019-20 has been estimated on the basis of sales figures of previous years for fifteen no. of EEE items calculated as per average life period of various equipments (CPCB guidelines, 2016)

The Inventorisation for 2019-20 has been carried out as per Rules and is based on method of estimation stipulated in guidelines published by CPCB for implementation of E-waste (Management) Amendment Rules, 2018 as below

E-waste generation (weight or number) in the financial year 'x-y' = Sales in the financial year '(x-z)-(y-z)'

Where 'x-y' = financial year in which generation estimated,

Z = average life span of EEE

Sales figures for various equipments were procured from respective Producers for specific financial year on the basis of formula as above, For example,

Estimation of E-waste generation for CFL in 2019-20 = Sales in (2019- 2) – (2020-2)

Thus, Estimated E-waste generation for CFLs = Sales in 2017-2018 ( no. or wt.)

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**Table 1: Compiled Sales data of Electrical and Electronic Equipments (EEE) for Inventorisation (2019-20)**

Item (Category with code)	Average Life (As per CPCB guidelines, 2016)	Brand	Quantity (No. /wt. in kg)
CEEW2 Refrigerators (sales data for 2009-10)	10 years	Haier	2289
		Whirlpool	1977
		Godrej	14357
		Panasonic	127
		Samsung	600 T
<b>Total</b>			<b>18750 No. + 600 Tons</b>
CEEW3 Washing Machines (Sales data for 2010-11)	9 years	Haier	1486
		Whirlpool	1268
		LG	604708 kg
		PE	1058
		IFB	852
		Panasonic	987
		Samsung	388 T
<b>Total</b>			<b>5651 No. + 992.70 T</b>
CEEW1 T.V./LED (Sales data for 2010-11)	9 years	Haier	2596
		Sony	48,962.40kg
		LG	1312056+191425 kg
		Panasonic	1532
		PE	3710
		Havells	118044.7 kg
		Samsung	459 T
		Intex	118
<b>Total</b>			<b>7956 No. + 669.27 Tons</b>
CEEW4 A.C. (Sales data for 2009-10)	10 years	Haier	2594
		Whirlpool	523
		Blue star	1924
		Carrier	292
		Panasonic	224
		Samsung	131 T
		Diakin	2,217 T
<b>Total No.</b>			<b>5557 No. + 2348 T</b>
CEEW5 CFLs and Mercury containing lamps (Sales data for 2017-18)	2 years	Havells	3106 kg
		Surya Roshni	37,450 (FTL) + 994(CFL)
		Philips	5.1 T
<b>Total No.</b>			<b>38444+ 8.2 T</b>
ITEW 2 Computers (Sales data for 2013-14)	6 YEARS	Dell	915
		HP	25,000
		Acer	9410 + 10706 (monitors)+ 1957 accessories
		Lenovo	14015
<b>Total No.</b>			<b>49340+26.765T computers,10706 (monitors)+ 1957 accessories</b>
ITEW 3 laptops (Sales data for 2014-15)	5 YEARS	Dell	18,300
		Lenovo	1804
		Sony	308.63 kg
<b>Total No.</b>			<b>20,104 + 308.63 kg</b>

ITEW 4 Notebook Computers (2014-15)	5 YEARS	HP	14,200
		Acer	18377
<b>Total No.</b>			<b>32,577</b>
ITEW 5 Notepad (2014-15)	5 YEARS	Acer	53
		Samsung	1 T
		Sony	9.6 kg
<b>Total No.</b>			<b>53 No. + 1.0096 T</b>
ITEW 6 Printers including Cartridges (2009-10)	10 Years	Acer	723
		Canon	3778.20 T
<b>Total No.</b>			<b>723 + 3778.20 T</b>
ITEW 7 Copying Equipment (2011-12)	8 years	Canon	106.43 T
<b>Total No.</b>			<b>106.43 T</b>
ITEW 9 User Terminals and systems (2013-14)	6 years	Panasonic	21
<b>Total No.</b>			<b>21</b>
ITEW 12 Telephones (2010-11)	9 years	Panasonic	50
<b>Total No.</b>			<b>50</b>
ITEW 15 Cellphones (2013-14)	7 Years for Feature Phones and 5 years for Smart phones	Sony	5652.71 kg
		Nokia	30,341+ 316 kg (Mobile Accessories)
		Micromax	3,51,402
		Samsung	41 T
		LG	237.6 Kg
		Panasonic	2670
		Intex	51681+ 77050
<b>Total No.</b>			<b>482803+ 77.54 T</b>
ITEW 16 Answering systems (2008-09)	10 years	Panasonic	45

Table 2: Estimation of E-waste generation for year 2019-20

Name of the Equipment	Average Lifespan (in years)	Total sale during period as calculated for each item (CPCB guidelines, 2016)	Default wt. applied (As per UNEP, 2009) & Market survey	Item Code	Estimated Quantity of E-waste (Tons)
T.V./L.C.D.	8	7956 No. + 669.27 T	36	CEEW 1	2415.88
Refrigerator	10	18750 No. + 600 T	48	CEEW 2	1500
Washing machine	9	5651 No. + 992.70 T	44	CEEW 3	1241.34
Air conditioner	10	5557 No. + 2348 T	60	CEEW 4	2681.42
Fluorescent and other Mercury containing lamps	2	38444 No. + 8.2 T	0.08	CEEW 5	11.27
Personal Computers	6	49340+26.765T computers, 10706 (monitors)+ 1957 accessories	30 (PC + Monitor)	ITEW 2	1506.96
Laptops	5	20,104 + 308.63 kg	3.5	ITEW 3	100.82
Notebook Computers	5	32,577	2	ITEW 4	32.57
Notepads	5	53 No. + 1.0096 T	2.5	ITEW 5	1.13
Printers	10	723 + 3778.20 T	5	ITEW 6	3781.81
Copying equipment	8	106.43 T	30	ITEW 7	106.43
User terminals and systems	6	21	20	ITEW9	0.42
Telephones	9	50	0.5	ITEW 12	0.025
Cellphones	5 -7	482803+ 77.54 T	0.3	ITEW 15	222.37
Answering Systems	10	45	2.5	ITEW 15	0.112
				<b>TOTALS</b>	<b>13,602.56</b>

E-waste generation for year 2019-20 has been estimated to be **13,602.56** as per table 2. **Per capita e-waste generation** as per projected population for J&K as 1.50cr in 2020 is estimated as **0.90 kg**. Pertinent to mention here that the estimation does not include sales figures of few

leading key players in the market for products like Telephones, Photocopiers, laptops printers etc. which was unavailable with these Producers as companies are not maintaining any State wise records of same and few have informed about losing the old data while others could not submit data due to non-availability of concerned staff owing to COVID-19.

S. No.	Category of E-waste	Total Quantity estimated to be generated during 2019-20 (Metric Tonnes)
1.	IT and TE equipments	7849.91
2.	Consumer electrical and electronics	5752.647
	<b>Total</b>	<b>13,602.56</b>

As per estimation figures, IT waste contribute 57.70 % of total E-waste while Consumer Electronic Equipments contribute 42.2 % of total waste. Among Consumer electronics, CEEW 4 (Air Conditioners) has been estimated to contribute maximum volume in E-waste generation while ITEW2 (Personal Computers) has been estimated to contribute maximum volume among IT equipments.

Annual Reports for 2019-2020 have been received from only **50 No. of Bulk Consumers** under Rule 9 (4) of E-waste Management Rules, 2016 owing to COVID-19 pandemic. As per the compiled data, it has been observed that most of the bulk consumers, particularly educational institutions have E-waste stored within their premises while others have disposed off E-waste generated at respective places as per provisions laid under Rules and in compliance to directions issued from JKPCB.

As per compiled data from Bulk Consumers, it is clear that practice of disposal of E-waste from Govt. Institutions being very slow, leads to storage of E-waste for long period of time which is also attributed to lack of awareness among bulk consumers regarding take back mechanism established by Producers / collection mechanism established.

Awareness among consumers and bulk consumers regarding harmful effects of unscientific disposal of e-waste and collection points established through producers / Producer Responsibility Organizations with remunerative details needs to be made on continuous basis to ensure effective collection of E-waste.

Compiled data on Annual Reports for E-waste received from Bulk Consumers  
under Rule 9 (4) of E-waste Management Rules, 2016 as amended

S.No.	Bulk Consumer Details	ITEW1	ITEW2	ITEW3	ITEW4	ITEW5	ITEW6	ITEW7	ITEW8	ITEW9	ITEW10	ITEW11	ITEW12	ITEW13	ITEW14	ITEW15	ITEW16	CEEW1	CEEW2	CEEW3	CEEW4	CEEW5	Total (wt. in kg)	Remarks			
1	Airport Authority of India																							Nil	Nil		
2	ASSCHOMS																							Nil	Nil		
3	Bharat Petroleum Corporation Ltd.																							Nil	Nil		
4	Bharti Infratel Ltd., Srinagar																							47.26	47.3	disposed off (VRG group)	
5	BSNL, Jammu (North circle)																							Nil	Nil		
6	BSNL, Planning division, Jammu						62				32		553											3652	4299	stored	
7	BSNL, Udhampur																							Nil	-		
8	Chambal fertilisers & chemicals Ltd.																							Nil	N/A		
9	Chenab Valley Power Projects, Railhead complex						87.5																11.6	99.1	Stored		
10	Citizen's co-operative Bank Ltd.	0.5	24.3				19						0.4												44.2	stored	
11	Coca Cola		93.75				19	12					20.92			2.73										148.4	disposed
12	CSIR-IIIM, canal road, Jammu			500				70						20					960		2200				3750	stored	
13	CVPL, Kiru						9.14																				
14	GCET, Jammu		2782	6.49				205	206														10.61	19.75	stored		
15	GDC R.S.Pura																								3199.49	stored	
16	GDC, Akhnoor		300				15.9				30												25.5	25.5	stored		
17	GDC, Bishnah		23.8				20									0.1									346	stored	
18	GDC, Gandhinagar															0.45			36						80.25	stored	
19	GDC, Jindrah		24				26																	Nil	-		
																								50	stored		



39	NHPC-Dulhasti, Kishtwar																		Nil	-		
40	NHPC-Kathua	154.3	28.8			99.4			10.5		3.3		4	3.6		11	25	40	160	0.8	540.7	Stored
41	NHPC-Reasi																				Nil	-
42	Power Grid Corp.	30				180															210	Stored
43	Punjab National Bank	5.22				196.5	0.85			29.4											231.97	Disposed off ( Exigo Recyclers)
44	Quality structures Pvt. Ltd., SIDCO, Bari-Brahma																				Nil	-
45	RBI Bank					542											35				577	Disposed off (Karo Sambhav)
46	Reliance Digital Platform & Project services Ltd.									51											51	disposed off
47	SBI BANK	90																			90	Stored
48	Sewrage & Drainage division (Jammuwest)		0.3			80		3													83.3	stored
49	SMVD Narayana hospital																				608.95	Disposed off
50	TV 18 Broadcast Ltd.																					
<b>Total</b>		0.5	6877.04	577.6		3089	576	207	87.5	699.7		4	7.18		106.9	1284.5	1190	6965	2285.2	24567.63	Nil	N/A
<p>Total E-waste generated by Bulk Consumers: <b>24568 Kg</b>  Total E-waste stored with Bulk Consumers: <b>18871.69 kg</b>  Total E-waste disposed off as per provisions laid under Rules: <b>5695.94 kg</b></p>																						

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**J&K Pollution Control Board  
Jammu**

Winter office: November-April  
Parivesh Bhawan, Gladni,  
Transport Nagar, Narwal,  
Jammu. (J&K) 180006.  
Ph./Fax. 0191-2476925

Summer Office: May-October  
Sheikh-ul-Alam Campus,  
Behind Govt. Silk Factory,  
Rajbagh, Srinagar (J&K) 190008  
Ph./Fax. 0194-2311165.

email: membersecretaryjkspcb@gmail.com

**The Member Secretary  
Central Pollution Control Board  
Parivesh Bhawan East Arjun Nagar,  
Delhi-110032.**

No: PCB/T/C/E-Waste/2020/ 589-90

Date: 29/09/2020

Sub:- Annual report for year the 2019-2020 regarding E- Waste Management Rule,2016  
and amendments thereof - regd.

Sir,

In reference to above cited subject, please find enclosed herewith the Annual report  
of E- Waste Management under said Rules for the year 2019-2020 as per provision laid  
under relevant Rules (Schedule IV) for information.

Encl.: Annual report E-Waste.  
(8 leaves)

Yours faithfully,

  
(B.M. Sharma)  
Member Secretary  
PCB, Jammu.

Copy to the:-

- i) Sh. S.K. Gupta, Regional Director, CPCB, Lucknow for information.
- ii) Office file.

# INFORMATION, EDUCATION & COMMUNICATION PLAN FOR J&K 2024-2025

IMPLEMENTATION OF ACTION PLAN  
FOR E-WASTE MANAGEMENT

O.A. 512/2018

## IEC PLAN FOR J&K 2024-25

### **Background:**

As per Hon'ble NGT directions dated 02.09.2019 and Action Plan approved in the matter of O.A. No. 512/2018,

“IEC plan needs to be firmed for one year by concerned State /UT Govt. to ensure effective implementation of E-waste Rules”.

# IEC PLAN FOR J&K 2024-25

## **IEC MODULE:**

### **A. ORIENTATION CONTENT ( FOCUS AREAS)**

IEC plan shall be focussed to ensure

- Mass awareness upto rural areas
- Simple communication to ensure better understanding
- Better understanding about E-waste & its harmful impacts, if disposed unscientifically.
- Motivating common masses to adopt safe disposal practices.

## IEC PLAN FOR J&K 2024-25

- Intimating consumers / Bulk consumers regarding nearby collection points / drop-off points.
- Motivating public through demo E-waste bins installed at Public places / Govt. Departments.
- Intimating Bulk Consumers about the legal proceedings in case of violation of provisions laid under E-waste Rules.

## IEC PLAN FOR J&K 2024-25

- Awareness drives to check informal trading, dismantling & recycling of E-waste.
- **Concerned Govt. Departments (Department of Industry & Department of Labour)** to implement provisions laid under E-waste Management Rules  
*“to identify & promote skilled labour & encourage recycling facilities by earmarking separate space for establishment”.*

## IEC PLAN FOR J&K 2024-25

### **B. IEC Campaign: Target Groups**

- ✓ Govt. Departments in UT
- ✓ Public Sector Undertakings
- ✓ Banks
- ✓ Educational Institutions
- ✓ Public / private Companies &
- ✓ Health Care Facilities

## IEC PLAN FOR J&K 2024-25

### **C. IEC Campaign: Executing Strategy**

#### **Awareness through Digital Media**

- **Holding webinars for Govt. Departments.**
- **Holding webinars for colleges, schools in collaboration with concerned departments.**
- **Holding webinars for Banks, Industrial units / Factories/ Hospitals in collaboration with PROs, NGOs, Eco-clubs**

## IEC PLAN FOR J&K 2024-25

### **Awareness through Live Demonstration and Awareness talks**

- E-waste Collection bins may be got placed at various public places by PCB / PROs as under EPR compliance at designated public places, viz., Malls, Supermarkets, Big Bazaar & Govt. Departments to create public awareness.**
- Holding small scale awareness talks with Gram Panchayats in collaboration with Eco-Clubs in colleges and University students and volunteer NGOs**

## IEC PLAN FOR J&K 2024-25

### **Awareness through Audio-Visual Media**

Awareness among public regarding **Collection mechanism** and **benefits of scientific disposal** of E-waste through audio-Visual media shall be carried out by J&K Pollution Control Board.

# IEC PLAN FOR J&K 2024-25

Outreach programs being conducted by J&K PCB on continuous basis (2018-2020)

- Awareness literature, both in english and hindi got printed and being distributed in awareness workshops held with Govt. functionaries.

2011 - International Year of Forests

June 5, World Environment Day

## E-Waste



**E-waste is Hazardous .....**      **If disposed of in an unscientific manner**

**Concern with E-Waste**

Do you know what lies embedded within a CRT Monitor, refrigerator and mobile phone that we dispose of? A no. of precious metals as well as hazardous constituents that can harm our health as well as our environment if disposed in an unscientific manner.

Waste Electronic Equipments in its original form are not hazardous..... the concern is..... Improper disposal practices adopted for these equipments because it contains hazardous materials...

**What to do with end of use equipments.....**

Do not throw any electrical and electronics equipment in the garbage bin.

Do not hand over waste electrical and electronics equipment (WEEE) to unauthorised scrap dealers / dismantlers.

Deposit WEEE in the collection centres set-up by producers of electrical and electronic equipments or return the item back in the take back scheme.

**Opportunities with E-waste**

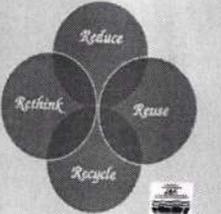
**Economic:**  
Revenue generation from recovered materials such as metals (copper, aluminium, brass, lead etc.) plastic and glass.

**Environmental:**  
Natural resource conservation  
Reduction in pollution

**Social:**  
Employment generation  
E-waste can be a secondary source of raw material.

**E-waste can be controlled in an effective manner**

If we feel responsible  
Towards waste reduction



# IEC PLAN FOR J&K 2024-25



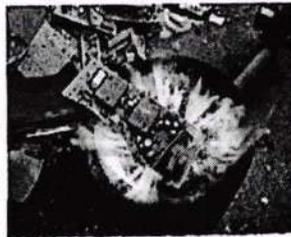
ई-कचरा/ई-वेस्ट : बिजली/ बैटरी से चलने वाले उपकरण जैसे कि मोबाइल फोन, टेलीविजन, कम्प्यूटर, लैप-टाप, टी.वी. जब बेकार हो जाते हैं, उपभोक्ता उन्हें नये उपकरणों से बदल देता है, तो वह ई-कचरा बन जाते हैं। अधिकतर उपकरण बहुत से रासायनिक तत्वों/धातुओं से मिलकर बने होते हैं, जैसे कि लोहा, जस्ता, एल्यूमिनियम, सीसा, टिन, चाँदी, सोना, क्रोमियम, गिल्ट, आर्सेनिक।

चिंता का विषय : स्कैप डीलर/कबाड़ी इन उपकरणों को जलाकर गैर तकनीकी / गैर कानूनी तरीके से धातु एकत्रित करने का कार्य करते हैं, जिससे पर्यावरण एवं आम जनता के स्वास्थ्य पर हानिकारक प्रभाव पड़ता है।

ई-वेस्ट की राख में विभिन्न प्रकार की विषैली धातुएं होती हैं जोकि पानी के साथ मिलकर नदी के जल को भी विषाक्त कर देती हैं। ई-वेस्ट जलाने के कारण हवा में जिंक, कापर, आयरन,

**E-WASTE**

CELL PHONES  
COMPUTERS  
MONITORS  
PRINTERS  
AUDIO/VIDEO  
SMALL DEVICES  
OTHER EQUIPMENT



निकल और लेड की मात्रा मानकों से अधिक जमा हो जाती है और सांस लेने पर शरीर के विभिन्न अंगों को भी प्रभावित करती है।

क्या करना चाहिए ?

1. इलेक्ट्रॉनिक वेस्ट केवल प्रमाणित संग्रहण केंद्र को सौंपें।  
(जिसकी जानकारी प्रदूषण नियंत्रण विभाग की वेबसाइट पर मौजूद है।)
2. इलेक्ट्रॉनिक वेस्ट को पुनः इस्तेमाल करने हेतु प्रयास करें।  
(अनेक कीमती धातु धरती पर खत्म हो रहे हैं।)
3. ई-वेस्ट को न जलाएं।
4. पुनः चक्रण में सहयोग दें।
5. ई-वेस्ट कबाड़ी वाले को मत सौंपें।



अधिक जानकारी के लिए संपर्क करें:

J&K POLLUTION CONTROL BOARD

PARIVESH BHAWAN, FOREST COMPLEX, GLADNI, JAMMU-180006.

chairman87jkspcb@gmail.com, membersecretaryjkspcb@gmail.com

regionaldirectorjkspcbmu@gmail.com

Telefax: 0191-2476925-26/0194-2311842

# IEC PLAN FOR J&K 2024-25

Seminars held with various Govt. functionaries, viz.,

- Industrial Association Bari Brahmna
- All Govt. Polytechnic Colleges, Jammu
- All Degree Colleges, Jammu



# IEC PLAN FOR J&K 2024-25

Awareness workshops held with Govt. functionaries from various schools in **Reasi and Udhampur district** under Swachhta action Plan 2019-2020.



# IEC PLAN FOR J&K 2024-25

E-waste collection Bins distributed to create public awareness among Govt. departments by Pollution Control Board in collaboration with M/s Auctus E-Recycling Solutions Pvt. Ltd.



# Thank You



For more details can contact at

1. [Membersecretaryjkspcb@gmail.com](mailto:Membersecretaryjkspcb@gmail.com)
2. [Regionaldirectorjkspcbjmu@gmail.cm](mailto:Regionaldirectorjkspcbjmu@gmail.cm)
3. [anuradhapcb@gmail.com](mailto:anuradhapcb@gmail.com)



Winter office: November-April  
Parivesh Bhawan, Gladini,  
Transport Nagar, Narwal,  
Jammu-180006  
Ph./Fax.0191-2476925

**Government of Jammu and Kashmir**  
**J&K Pollution Control Committee**



Summer office: May-October  
Sheikh-ul-Alam campus,  
Behind Govt. Silk factory,  
Rajbagh, Srinagar (J&K)- 190008  
Ph./Fax.0194-2311165

Email: membersecretaryjkpcb@gmail.com

**The Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhawan, C.B.D. Cum-Office Complex,  
East Arjun Nagar, Shahdara,  
Delhi-110032.**

No: JKPCB/Sc./23/02/728-731

Dated: 22-12-2023

**Sub: Action Taken Report in Compliance of CPCB directions Dated 06.09.2022 regarding checking of Informal E- Waste Activities, Verification of Authorized Dismantlers / Recyclers of E- Waste and Drives for Mass awareness.**

Ref: CPCB File No. CM-13011/28/2022-WM-III-HO-CPCB-HO7577; dt: 18.12.2023.

Sir,

With regard to the subject & reference referred above, Action Taken Report in compliance of CPCB directions dated 06.09.2022 regarding checking of Informal E - Waste Activities, Verification of Authorized Dismantlers / recyclers of E - Waste and Drives for Mass awareness is enclosed.

Yours Sincerely,

  
(K. Ramesh Kumar), IFS  
Member Secretary  
JKPCB, Jammu

Copy for information to the:-

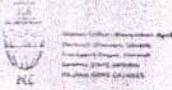
1. Additional Director and Divisional Head WM-III Division, CPCB, New Delhi.
2. P.A to Chairman, J&K Pollution Control Committee for information of the Chairman.
3. Concerned file.

Report on Action Taken in compliance to implementation of Action Plan approved by Hon'ble NGT in the matter of O.A. 512/2018.

(w.e.f. April , 2022 till December, 2023)

S. No.	Direction Issued by CPCB	Action Taken
1.	To set up robust mechanism of surveillance for addressing the issue of illegal / informal processing of E- waste in your jurisdiction.	Continuous checking of scrap dealers being carried out by JKPCC on quarterly basis. Closure Orders issued against <b>15 No.</b> of defaulter units by JKPCC (Copies enclosed as Annex. I-XV).
2.	To carry out random inspection for auditing of authorized e waste dismantling and recycling units as per transparent procedure established for such randomized selection of units for assessing the material balance in terms of quality of e waste collected, quantity of e waste dismantled/recycled vis a vis quantity reported so as to ascertain leakage of e-waste to informal sector, for checking quantities of different materials produced such precious/semi- precious and useful metal from e-waste and correlating it with GST paid for checking availability of adequate dismantling and recycling facilities and ensuring capacity in line with guidelines of CPCB. J&K PCC to ensure transparency in selection of units for random inspection.	<ul style="list-style-type: none"> <li>• There is only one authorized Dismantler in J&amp;K.</li> <li>• Monitoring of dismantler is being carried out on quarterly basis. Quarterly Collection details being submitted by concerned stakeholder.</li> <li>• Dismantling unit is complying with CPCB guidelines with respect to capacity vis-a-vis space available.</li> </ul>
3.	To implement Action Plan issued in the matter of O.A No. 512 of 2018 in Hon'ble NCT (PB) for enforcement of E waste (Management) Rules, 2016 with focus on action points related to informal trading, dismantling and recycling of e-waste, Producer's systems for collection & channelization, quantity of e-waste collected towards fulfillment of collection target and submit reports quarterly on the outcome.	<ul style="list-style-type: none"> <li>• Compliance being made with respect to submission of quarterly reports on continuous basis to CPCB.</li> <li>• Copy of latest Quarterly Report (July- September, 2023 annexed (XVI-XXII).</li> <li>• Producers are being verified in compliance to CPCB directions.</li> </ul>
4.	To carry out awareness programme for the 1. stakeholders as per provision of E-waste (Management) Rules, 2016 and to bring informal sector to formal sector through awareness drives, IEC campaign, print media etc. on regular basis	<ol style="list-style-type: none"> <li>1. J&amp;K Pollution Control Committee conducted one month long door step awareness drive for consumers and bulk Consumers regarding E-waste from 30-05- 2022 to 30-06-2022, with focus on carrying the awareness at door step to ensure compliance of responsibilities of consumers and bulk consumers laid under E-waste (Management) Rules, 2016 in collaboration with six degree colleges. Each college was given target of 1000 No. of consumers / bulk consumers.</li> <li>2. One day Interactive workshop was conducted by JKPCC regarding "Implementation of EPR and Action Plan under E-waste Management Rules, 2016 in strategic partnership with Producer Responsibility Organization RLG Systems. India Pvt. Ltd. on 24-06-2022. The objective of the workshop was to deliberate upon the current scenario of EPR implementation in J&amp;K and status of implementation of Action Plan under E- waste Rules and to have a</li> </ol>

Government of Jammu and Kashmir  
JK Pollution Control Committee  
Jammu



Email: membersecretary\_jkpc@jammu.gov.in

Order No. : 17 JK PCC 2022

Dated : 03-06-2022

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended in 2018 the electronic waste is required to be handled as per the requirements of the rules by having a proper mechanism in place for collection and disposal of E-Waste, coupled under proper Consent / authorization from the J&K Pollution Control Committee.

Whereas, one Shri Ramesh Kumar has set up and put in operation a E-Waste dismantler unit under the name and style of M/s Ramesh Kumar & Co., (Scrap Dealers), near Peaks Auto showroom, Deeli, Near Kunjwani Chowk Jammu is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law, as such he was served with repeated notices particularly notice dt. 18-02-2022 but failed to comply with norms and continued to handle and dispose of the e-waste in violation of E-Waste Management Rules.

Whereas, apart from failing to comply with the norms as prescribed under Electronic Waste Management Rules, 2016 as amended in 2018, M/s Ramesh Kumar & Co., (Scrap Dealers), near Peaks Auto showroom, Deeli, Near Kunjwani Chowk Jammu is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law has also ignored the directions and instructions issued by the Pollution Control Committee from time to time.

Whereas, fresh inspection carried out by the Divisional Officer, Pollution Control Committee Jammu (south) on 16-11-2021 and reported that e-waste dismantler unit is operational without proper pollution control devices/pollution control measures and valid authorization from the JK Pollution Control Committee.

Whereas, the e-waste dismantler unit in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment and Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/EW/22/6471-72 dt. 28-03-2022 has recommended the closure of e-waste dismantler unit immediately.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of e-waste dismantler unit of Shri Ramesh Kumar under the name and style of M/s Ramesh Kumar & Co., (Scrap Dealers), near Peaks Auto showroom, Deeli, Near Kunjwani Chowk Jammu is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law, is hereby ordered, with following directions:-

- i). The Deputy Commissioner/ District Magistrate, Jammu is directed to get the e-waste dismantler unit of Shri Ramesh Kumar under the name and style of M/s Ramesh Kumar & Co., (Scrap Dealers), near Peaks Auto Showroom, Deeli, Near Kunjwani Chowk Jammu be closed immediately.
- ii). The Chief Engineer, Electric & Maintenance (PDD), Canal Road, Jammu, is directed to snap the electric supply to the above said unit immediately.
- iii). Shri Ramesh Kumar, Prop. M/s Ramesh Kumar & Co., (Scrap Dealers), near Peaks Auto Showroom, Deeli, Near Kunjwani Chowk Jammu is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority. 1177

03/06/22

(K. Ramesh Kumar), FS03/06/22  
Member Secretary  
JK, PCC Jammu.

No. JKPC/LSJ/98/2022/82-85

Dated: 03-06-2022

Copy to the following for information, compliance and necessary action:

- i. Deputy Commissioner / District Magistrate, Jammu.
- ii. Regional Director Pollution Control Committee Jammu for information and has reference to his letter No. PCC/RDJ/EW/22/6471-72 dt. 28-03-2022.
- iii. The Chief Engineer, Electric & Maintt. Divn. (PDD), Canal Road, Jammu.
- iv. I/c Web site JK Pollution Control Committee for uploading the closure order.
- v. Shri Rajinder Singh Jamwal, Prop. M/s Ramesh Kumar & Co., (Scrap Dealers), near Peaks Auto Showroom, Deeli, Near Kunjwani Chowk Jammu for compliance



Winter Office: November-April  
Fateh Shah, Gadin,  
Feroz Nagar, Harwal  
Jammu (J&K) 180006  
Ph./Fax: 0191-247625

307  
Government of Jammu and Kashmir  
JK Pollution Control Committee  
Jammu

Email: membersecretary/jkpcb@gmail.com

Summer Office: May-October  
Shri Lal Bahadur Shastri  
Industrial Area, Jammu  
Ph./Fax: 0191-2411105

Order No. : 61 JK PCC 2022  
Dated : 07-09-2022

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended in 2018 the electronic waste is required to be handled as per the requirements of the rules by having a proper mechanism in place for collection and disposal of E-Waste, coupled under proper Consent / authorization from the J&K Pollution Control Committee.

Whereas, Shri Subash Sharma has set up and put in operation a E-waste dismantler unit under the name and style of M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi is engaged in collection and storage of plastic scrap, empty soft drink/fruit juice aluminum cans near the slopes of hill located Ban Ganga River and disposal of e-waste and has failed to meet the above said requirements of law, as such it was served with repeated notices particularly notice dt. 23-04-2022 but failed to comply with norms and continued to handle and dispose of the E-Waste in violation of E-Waste Management Rules.

Whereas, apart from failing to comply with the norms as prescribed under Electronic Waste Management Rules, 2016 as amended in 2018 and directions from the Hon'ble National Green Tribunal (NGT), M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi has also ignored the directions and instructions issued by the Pollution Control Committee from time to time.

Whereas, latest inspection carried out by the Divisional Officer, Pollution Control Committee Reasi on 01-07-2022, reported that due to haphazardly stored storage of scrap as well as e-waste on the hill slopes of Ban Ganga River by M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi which polluted the water of the River and also stated that the unit is operational without proper pollution control devices/pollution control measures and valid authorization from the JK Pollution Control Committee.

Whereas, the e-waste dismantler unit in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment and Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/MSW/1773 dt. 08-07-2022 has recommended the closure of e-waste dismantler unit immediately.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of e-waste dismantler unit of Shri Subash Sharma under the name and style of M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi, is hereby ordered, with following directions:-

- i). The Deputy Commissioner/ District Magistrate, Reasi is directed to get the e-waste dismantler unit of Shri Subash Sharma under the name and style of M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi be closed immediately.
- ii). The Chief Engineer, Power Development Corporation Ltd. (PDCL), Jammu, is directed to disconnect the electric supply to the above said unit immediately.
- iii). Shri Subash Sharma, Prop. M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K. Ramesh Kumar), IFS  
Member Secretary  
JK PCC, Jammu.

No.: JKPCC/LSJ/105/2022/410-414

Dated : 07-09-2022

Copy to the following for information, compliance and necessary action:

- i. Deputy Commissioner /District Magistrate, Reasi.
- ii. Regional Director Pollution Control Committee Jammu for information and has reference to his letter No. PCC/RDJ/MSW/1773 dt.08-07-2022.
- iii. The Chief Engineer, Power Development Corporation Ltd.(PDCL), Canal Road, Jammu.
- iv. I/c Web site JK Pollution Control Committee or uploading the closure order.
- v. Shri Subash Sharma, Prop. M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi

28/3

8/9/22

nil

2

308  
Government of Jammu and Kashmir  
JK Pollution Control Committee  
Jammu



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Order No. : 63 JK PCC 2022  
Dated : 07-09-2022

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended in 2018 the electronic waste is required to be handled as per the requirements of the rules by having a proper mechanism in place for collection and disposal of E-Waste, coupled under proper Consent / authorization from the J&K Pollution Control Committee.

Whereas, Shri Makhan Lal has set up and put in operation a E-waste dismantler unit under the name and style of M/s Radhika Scrap Yard, Katra is engaged in collection and storage of plastic scrap, empty soft drink/fruit juice aluminum cans near the slopes of hill located Ban Ganga River and disposal of e-waste and has failed to meet the above said requirements of law, as such it was served with repeated notices particularly notice dt. 23-04-2022 but failed to comply with norms and continued to handle and dispose of the E-Waste in violation of E-Waste Management Rules.

Whereas, apart from failing to comply with the norms as prescribed under Electronic Waste Management Rules, 2016 as amended in 2018 and directions from the Hon'ble National Green Tribunal (NGT), M/s Radhika Scrap Yard, Railway Road Katra District Reasi has also ignored the directions and instructions issued by the Pollution Control Committee from time to time.

Whereas, latest inspection carried out by the Divisional Officer, Pollution Control Committee Reasi on 01-07-2022, reported that due to haphazardly stored storage of scrap as well as e-waste on the hill slopes of Ban Ganga River by M/s Radhika Scrap Yard, Railway Road-Katra Reasi which polluted the water of the River and also stated that the unit is operational without proper pollution control devices/pollution control measures and authorization from the JK Pollution Control Committee.

Whereas, the e-waste dismantler unit in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment and Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/MSW/1773 dt. 08-07-2022 has recommended the closure of e-waste dismantler unit immediately.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of e-waste dismantler unit of Shri Makhan Lal under the name and style of M/s Radhika Scrap Yard, Railway Road Katra-District Reasi, is hereby ordered, with following directions:-

- i). The Deputy Commissioner/ District Magistrate, Reasi is directed to get the e-waste dismantler unit of Shri Om Prakash under the name and style of M/s Radhika Scrap Yard, Railway Road-Katra be closed immediately.
- ii). The Chief Engineer, Power Development Corporation Ltd. (PDCL), Canal Road, Jammu, is directed to disconnect the electric supply to the above said unit immediately.
- iii). Shri Makhan Lal, Prop. M/s Radhika Scrap Yard, Railway Road Katra-District Reasi is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

*Ramesh Kumar*  
(K.Ramesh Kumar) IFS  
Member Secretary  
JK PCC, Jammu.

No.: JKPCCL/LSJ/104/2022 /420-424  
Dated : 07-09-2022

Copy to the following for information, compliance and necessary action:

- i. Deputy Commissioner /District Magistrate, Reasi.
- ii. Regional Director Pollution Control Committee Jammu for information and has reference to his letter. No. PCC/RDJ/MSW/1773 dt.08-07-2022.
- iii. The Chief Engineer, Power Development Corporation Ltd.(PDCL), Canal Road, Jammu.
- iv. I/c Web site JK Pollution Control Committee or uploading the closure order.
- v. Shri Makhan Lal, Prop. M/s Radhika Scrap Yard, Railway Road Katra - District Reasi.

(JAMMU)

28/2  
8/9/22

nil

2

Government of Jammu and Kashmir  
JK Pollution Control Committee  
Jammu



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Ph./Fax. 0194-2311155

Order No. : 34 JK PCC 2022  
Dated : 09-06-2022

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended in 2018 the electronic waste is required to be handled as per the requirements of the rules by having a proper mechanism in place for collection and disposal of E-Waste, coupled under proper Consent / authorization from the J&K Pollution Control Committee.

Whereas, one Shri Rajinder Singh Janwal has set up and put in operation a E-Waste dismantler unit under the name and style of M/s Rajinder Singh Janwal, (Scrap Dealers), near Hr. Sec. School, Bus Stand, Ramnagar, Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law, as such he was served with repeated notices particularly notice dt. 17-02-2022 but failed to comply with norms and continued to handle and dispose of the e-waste in violation of E-Waste Management Rules.

Whereas, apart from failing to comply with the norms as prescribed under Electronic Waste Management Rules, 2016 as amended in 2018, M/s Rajinder Singh Janwal, (Scrap Dealers), near Hr. Sec. School, Bus Stand, Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law has also ignored the directions and instructions issued by the Pollution Control Committee from time to time.

Whereas, latest inspection carried out by the Divisional Officer, Pollution Control Committee Udhampur on 28-03-2022 and reported that e-waste dismantler unit is operational without proper pollution control devices/pollution control measures and valid authorization from the JK Pollution Control Committee.

Whereas, the e-waste dismantler unit in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment and Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/EW/22/68 dt. 05-04-2022 has recommended the closure of e-waste dismantler unit immediately.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of e-waste dismantler unit of Shri Rajinder Singh Janwal under the name and style of M/s Rajinder Singh Janwal, (Scrap Dealers), near Hr. Sec. School, Bus Stand, Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law, is hereby ordered, with following directions:-

- The Deputy Commissioner/ District Magistrate, Udhampur is directed to get the e-waste dismantler unit of Shri Rajinder Singh Janwal under the name and style of M/s Rajinder Singh Janwal, (Scrap Dealers), near Hr. Sec. School, Bus Stand, Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law be closed immediately.
- The Chief Engineer, Power Development Corporation Ltd. (PDCL), Canal Road, Jammu, is directed to disconnect the electric supply to the above said unit immediately.
- Shri Rajinder Singh Janwal, Prop. M/s Rajinder Singh Janwal, (Scrap Dealers), near Hr. Sec. School, Bus Stand, Udhampur is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority:

(JAMMU)

1189

9/6/22

nid

(Dr. Kumar M K), IFS  
Member Secretary  
JK, PCC Jammu.

No.: JKPCCLSI/97/2022/1189-173

Dated: 09-06-2022

Copy to the following for information, compliance and necessary action:

- Deputy Commissioner /District Magistrate, Udhampur.
- Regional Director Pollution Control Committee Jammu for information and has reference to his letter No. PCC/RDJ/EW/22/68 dt. 05-04-2022.
- The Chief Engineer, Power Development Corporation Ltd (PDCL), Canal Road, Jammu.
- I/c Web site JK Pollution Control Committee for uploading the closure order.
- Shri Rajinder Singh Janwal, Prop. M/s Rajinder Singh Janwal, (Scrap Dealers), near Hr. Sec. School, Bus Stand, Udhampur for compliance

**Government of Jammu and Kashmir**  
**JK Pollution Control Committee**



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**ORDER NO. : 64 J&K PCC of 2022**  
**DATED : 09/09/2022**

Whereas closure of M/s Varinder Kumar Sharma, (scrap Dealers), Barrian Dhar Road, Near DC Office Udhampur was ordered by the J&K Pollution Control Committee vide Order No. 14 JK PCC of 2022 dated 03-06-2022, for failure of the unit holder to have proper mechanism in place for collection and disposal of E-Waste coupled under proper Consent/Authorization from the J&K Pollution Control Committee.

Whereas, the unit holder represented to the JK Pollution Control Committee seeking revocation of closure order on the ground that he will not deal with any type of E-Waste in future, if the JKPC found any such type of activity in his shop and shall be responsible for the consequence and request for revocation of closure order

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur on 02-07-2022 reported that closure order against the E-Waste Dismantler unit has been implemented by District Administration and also stated that no specific Pollution Control Devices/Pollution Control measures are involved.

Whereas, Regional Director, J&K Pollution Control Committee, Jammu vide letter No. PCB/RDJ/EW/22/1782 dated 09-07-2022 has confirmed the report of concerned Divisional Officer, PCC Udhampur and also stated that the unit holder submitted an undertaking along with application stating therein that he will not deal with any type of E-Waste and has accordingly recommended the revocation of closure order.

Now, therefore, closure order No. 14 JK PCC of 2022 dated 03-06-2022 issued against M/s Varinder Kumar Sharma, (scrap Dealers), Barrian Dhar Road, Near DC Office Udhampur is hereby withdrawn forthwith, subject to the condition that the unit holder will not deal with any type of E-Waste in future in the unit and shall collect miscellaneous scrap items other than the restricted type of waste i.e E-Waste.

As approved by the Competent Authority.

2845  
9/9/22  
nil

*(K. Ramesh Kumar), I/S*  
Member Secretary  
JK PCC, Jammu

No:- JK PCC/LSJ/2022/425-429  
Dated: 09/09/2022.

Copy to the following for information and necessary action: -

1. Deputy Commissioner/ District Magistrate Udhampur.
2. Regional Director, Pollution Control Committee, Jammu, for information and has reference to his letter No. PCB/RDJ/EW/22/1782 dated 09-07-2022.
3. Chief Engineer, Power Development Corporation (PDCL), canal road, Jammu.
4. I/c Website Pollution Control Committee for uploading the withdrawal order.
5. Sh. Varinder Kumar Sharma, Prop. M/s Varinder Kumar Sharma, (scrap Dealers), Barrian Dhar Road, Near DC Office Udhampur.

Government of Jammu and Kashmir  
JK Pollution Control Committee  
Jammu



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Order No. : 31 JK PCC 2022  
Dated : 07-06-2022

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended in 2018 the electronic waste is required to be handled as per the requirements of the rules by having a proper mechanism in place for collection and disposal of E-Waste, coupled under proper Consent / authorization from the Pollution Control Committee.

Whereas, one Shri Mohd Saleem has set up and put in operation a E-waste dismantler unit under the name and style of M/s Mohd Saleem (Scrap Dealers) Domail NH-1A, Near Hanuman Mandir Udhampur, is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law, as such it was served with repeated notices particularly notice dt. 17-02-2022 but failed to comply with norms and continued to handle and dispose of the E-Waste in violation of E-Waste Management Rules.

Whereas, apart from failing to comply with the norms as prescribed under Electronic Waste Management Rules, 2016 as amended in 2018, M/s Mohd Saleem (Scrap Dealers) Domail NH-1A, Near Hanuman Mandir Udhampur, is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law has also ignored the directions and instructions issued by the Pollution Control Committee from time to time.

Whereas, latest inspection carried out by the Divisional Officer, Pollution Control Committee Udhampur on 28-03-2022 and reported that e-waste dismantler unit is operational without proper pollution control devices/pollution control measures and valid authorization from the JK Pollution Control Committee.

Whereas, the e-waste dismantler unit in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment and Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/EW/22/69 dt. 05-04-2022 has recommended the closure of e-waste dismantler unit immediately.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of e-waste dismantler unit of Shri Dewan Chand under the name and style of M/s Mohd Saleem (Scrap Dealers) Domail NH-1A, Near Hanuman Mandir Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law, is hereby ordered, with following directions:-

- i). The Deputy Commissioner/ District Magistrate, Udhampur is directed to get the e-waste dismantler unit of Shri Mohd. Saleem under the name and style of M/s Mohd Saleem (Scrap Dealers) Domail NH-1A, Near Hanuman Mandir Udhampur be closed immediately.
- ii). The Chief Engineer, Electric & Maintenance (PDD), Canal Road, Jammu, is directed to disconnect the electric supply to the above said unit immediately.
- iii). Shri Mohd. Saleem, Prop. M/s Mohd Saleem (Scrap Dealers) Domail NH-1A, Near Hanuman Mandir Udhampur is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

JAMMU

(JAMMU)

SECRETARY

09/05/22

nil

(Dr. Kumar MK), IFS  
Member Secretary  
JK PCC, Jammu.

No.: JK PCC/LSJ/83/2022/153-157

Dated : 07-06-2022

Copy to the following for information, compliance and necessary action:

- i. Deputy Commissioner /District Magistrate, Udhampur.
- ii. Regional Director Pollution Control Committee Jammu for information and has reference to his letter No. PCC/RDJ/EW/22/69 dt. 05-04-2022.
- iii. The Chief Engineer, Electric & Maintt. Divn. (PDD), Canal Road, Jammu.
- iv. I/c Web site JK Pollution Control Committee for uploading the closure order.
- v. Shri Mohd. Saleem, Prop. M/s Mohd Saleem (Scrap Dealers) Domail NH-1A, Near Hanuman Mandir Udhampur.

Government of Jammu and Kashmir  
JK Pollution Control Committee  
Jammu



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Order No. : 25 JK PCC 2022  
Dated : 07-06-2022

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended in 2018 the electronic waste is required to be handled as per the requirements of the rules by having a proper mechanism in place for collection and disposal of E-Waste, coupled under proper Consent / authorization from the J&K Pollution Control Committee.

Whereas, one Shri Om Prakash has set up and put in operation a E-waste unit under the name and style of M/s Om Prakash and Sons, (Scrap Dealers), Domail, NH-1A, Near Hanuman Mandir, Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law, as such it was served with repeated notices particularly notice dt. 17-02-2022 but failed to comply with norms and continued to handle and dispose of the E-Waste in violation of E-Waste Management Rules.

Whereas, apart from failing to comply with the norms as prescribed under Electronic Waste Management Rules, 2016 as amended in 2018, M/s Om Prakash and Sons, (Scrap Dealers), Domail, NH-1A, Near Hanuman Mandir, Udhampur has also ignored the directions and instructions issued by the Pollution Control Committee from time to time.

Whereas, latest inspection carried out by the Divisional Officer, Pollution Control Committee Udhampur on 28-03-2022 and reported that e-waste dismantler unit is operational without proper pollution control devices/pollution control measures and valid authorization from the JK Pollution Control Committee.

Whereas, the e-waste dismantler unit in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment and Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/EW/22/71 dt. 05-04-2022 has recommended the closure of e-waste dismantler unit immediately.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of e-waste dismantler unit of Shri Om Prakash under the name and style of M/s Om Prakash and Sons, (Scrap Dealers), Domail, NH-1A, Near Hanuman Mandir, Udhampur, is hereby ordered, with following directions:-

- i). The Deputy Commissioner/ District Magistrate, Udhampur is directed to get the e-waste dismantler unit of Shri Om Prakash under the name and style of M/s Om Prakash and Sons, (Scrap Dealers), Domail, NH-1A, Near Hanuman Mandir, Udhampur be closed immediately.
- ii). The Chief Engineer, Electric & Maintenance (PDD), Canal Road, Jammu, is directed to disconnect the electric supply to the above said unit immediately.
- iii). Shri Om Prakash, Prop. M/s Om Prakash and Sons, (Scrap Dealers), Domail, NH-1A, Near Hanuman Mandir, Udhampur is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

JK PCC (JAMMU)

SECRET No. 1174  
9/6/22  
nil

No.: JKPC/LSJ/84/2022 / 122-126

Dated : 07-06-2022

Copy to the following for information, compliance and necessary action:

- i. Deputy Commissioner /District Magistrate, Udhampur.
- ii. Regional Director Pollution Control Committee Jammu for information and has reference to his letter No. PCC/RDJ/EW/22/71 dt. 05-04-2022.
- iii. The Chief Engineer, Electric & Maintt. Divn. (PDD), Canal Road, Jammu.
- iv. I/c Web site JK Pollution Control Committee or uploading the closure order.
- v. Shri Om Prakash, Prop. M/s Om Prakash and Sons, (Scrap Dealers), Domail, NH-1A, Near Hanuman Mandir, Udhampur.

(Dr. Kumar MK), IFS  
Member Secretary  
JK PCC, Jammu.

BCA  
EW  
u/c

**Government of Jammu and Kashmir**  
**JK Pollution Control Committee**  
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Order No. : 13 JK PCC 2022  
Dated : 03-06-2022

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended in 2018 the electronic waste is required to be handled as per the requirements of the rules by having a proper mechanism in place for collection and disposal of E-Waste, coupled under proper Consent / authorization from the J&K Pollution Control Committee.

Whereas, one Shri Dewan Chand has set up and put in operation a E-waste dismantler unit under the name and style of **M/s Dewan Chand, (Scrap Dealers), W. No. 06, Chigli Chori, Ramnagar, Udhampur** is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law, as such it was served with repeated notices particularly notice dt. 17-02-2022 but failed to comply with norms and continued to handle and dispose of the E-Waste in violation of E-Waste Management Rules.

Whereas, apart from failing to comply with the norms as prescribed under Electronic Waste Management Rules, 2016 as amended in 2018, **M/s Dewan Chand, (Scrap Dealers), W. No. 06, Chigli Chori, Ramnagar, Udhampur** is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law has also ignored the directions and instructions issued by the Pollution Control Committee from time to time.

Whereas, fresh inspection carried out by the Divisional Officer, Pollution Control Committee Udhampur on 28-03-2022 and reported that e-waste dismantler unit is operational without proper pollution control devices/pollution control measures and valid authorization from the JK Pollution Control Committee.

Whereas, the e-waste dismantler unit in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment and Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/EW/22/73 dt. 05-04-2022 has recommended the closure of e-waste dismantler unit immediately.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of e-waste dismantler unit of Shri Dewan Chand under the name and style of **M/s Dewan Chand, (Scrap Dealers), W. No. 06, Chigli Chori, Ramnagar, Udhampur** is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law, is hereby ordered, with following directions:-

- i). The Deputy Commissioner/ District Magistrate, Udhampur is directed to get the e-waste dismantler unit of Shri Dewan Chand under the name and style of **M/s Dewan Chand, (Scrap Dealers), W. No. 06, Chigli Chori, Ramnagar, Udhampur** is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law be closed immediately.
- ii). The Chief Engineer, Electric & Maintenance (PDD), Canal Road, Jammu, is directed to snap the electric supply to the above said unit immediately.
- iii). Shri Dewan Chand, Prop. **M/s Dewan Chand, (Scrap Dealers), W. No. 06, Chigli Chori, Ramnagar, Udhampur** is engaged in collection and disposal of e-waste besides failing to meet the above said requirements of law and is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(JAMMU)

Signature No. 1180

Date 03/06/22

Signature

Signature

Signature

No.: JKPCCL/LSJ/86/2022/162-66

Dated : 03-06-2022

Copy to the following for information, compliance and necessary action:

- i. Deputy Commissioner /District Magistrate, Udhampur.
- ii. Regional Director Pollution Control Committee Jammu for information and has reference to his letter No. PCC/RDJ/EW/22/73 dt. 05-04-2022.
- iii. The Chief Engineer, Electric & Maintt. Divn. (PDD), Canal Road, Jammu.
- iv. I/c Web site JK Pollution Control Committee for uploading the closure order.

(K. Ramesh Kumar) IFS  
Member Secretary  
JK, PCC Jammu.

Signature

Signature

Signature

Signature

Signature

Signature

Signature

Signature

*Government of Jammu and Kashmir*  
**JK Pollution Control Committee**  
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Order No. : 109 JK PCC 2022  
Dated : 09-02-2022

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended up to date E-waste has to be collected by authorized collection centers/collection points only for further channelization for recycling in scientific manner by authorized Recyclers under proper consent / authorization from the JK Pollution Control Committee.

Whereas, Hon'ble NGT has issued directions on 23-09-2019 in the matter of O.A. No. 621 of 2018 to ensure that there is no illegal dismantling of E-waste and any dismantling/recycling has to be in accordance with E-Waste (Management & Handling) Rules-2016.

Whereas, one Shri Puran Chand is engaged in collection and disposal of E-waste under the name and style of M/s Puran Chand (Scrap Dealers), at NH-1A near Gujjar Hostel, Udhampur who has failed to meet the above said requirements of law and is carrying on the activity without mandatory Consent / Authorization of the JK Pollution Control Committee.

Whereas, repeated notices were served upon the Scrap Dealer in question, latest on dt. 19-01-2021 but he failed to comply with norms and continued to handle and dispose of the E-Waste (Management and Handling) Rules, 2016 in violation of E-Waste Rules.

Whereas, apart from failing to comply with the norms as prescribed under E-Waste (Management and Handling) Rules, 2016 as amended, M/s Puran Chand (Scrap Dealers), at NH-1A near Gujjar Hostel, Udhampur has also ignored the directions and instructions issued by the JK Pollution Control Committee from time to time.

Whereas, complaints against the dealer have also been received for creating nuisance and pollution in the area which stand verified as genuine.

Whereas, fresh inspection was carried out by the field staff of the Pollution Control Committee, Udhampur on 11-01-2022, and it has been reported that the status of the scrap dealer remained unchanged and accordingly the Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/O/22/5368-69 dt. 17-01-2022 has recommended immediate closure of the said scrap dealer.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of E-Waste unit of Shri Puran Chand under the name and style of M/s Puran Chand (Scrap Dealers), at NH-1A near Gujjar Hostel, Udhampur, is hereby ordered, and in this behalf :-

- i). The Deputy Commissioner/ District Magistrate, Udhampur is directed to get the E-waste unit of Shri Puran Chand under the name and style of M/s Puran Chand (Scrap Dealers), at NH-1A near Gujjar Hostel, Udhampur be closed immediately.
- ii). The Chief Engineer, Electric & Maintenance (PDD), canal, road, Jammu, is directed to snap the electric supply to the above said unit.
- iii). Shri Puran Chand Prop. M/s Puran Chand (Scrap Dealers), at NH-1A near Gujjar Hostel, Udhampur is directed to cease the operation of the unit forth.

As approved by the Competent Authority.

(M. M. Shah)  
Legal Advisor  
JK PCC, Jammu

No: JK PCC/LS/72/022/576-00  
Dated: 09-02-2022

Copy to the following for information, compliance and necessary action:

1. Deputy Commissioner /District Magistrate, Udhampur.
2. Regional Director, Pollution Control Committee Jammu for information and has reference to his letter No. PCC/RDJ/O/22/5368-69 dt. 17-01-2022.
3. The Chief Engineer, electric & Maintn. Divn. (PDD), canal road, Jammu.

(K. Ramesh Kumar), IFS  
Member Secretary  
JK PCC, Jammu

Government of Jammu and Kashmir  
JK Pollution Control Committee  
Jammu



Water & Power Department  
Pollution Control Committee  
Jammu  
Ph./Fax: 0194-231126

Summer Office: May-October  
Shankar-Us-Atam Campus  
Behind Govt. 5th Factory,  
Rajbagh, Srinagar (J&K) 190002  
Ph./Fax: 0194-231126

Email: membersecretaryjkpcc@gmail.com

Order No. : 14 JK PCC 2022  
Dated : 03-06-2022

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended in 2018 the electronic waste is required to be handled as per the requirements of the rules by having a proper mechanism in place for collection and disposal of E-Waste, coupled under proper Consent / authorization from the J&K Pollution Control Committee.

Whereas, one Shri Varinder Kumar Sharma has set up and put in operation a E-Waste dismantler unit under the name and style of M/s Varinder Kumar Sharma, (Scrap Dealers), Barrian Dhar Road, Near DC Office, Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law, as such he was served with repeated notices particularly notice dt. 17-02-2022 but failed to comply with norms and continued to handle and dispose of the e-waste in violation of E-Waste Management Rules.

Whereas, apart from failing to comply with the norms as prescribed under Electronic Waste Management Rules, 2016 as amended in 2018, M/s Varinder Kumar Sharma, (Scrap Dealers), Barrian dhar Road, Near DC Office, Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law has also ignored the directions and instructions issued by the Pollution Control Committee from time to time.

Whereas, fresh inspection carried out by the Divisional Officer, Pollution Control Committee Udhampur on 22-03-2022 and reported that e-waste dismantler unit is operational without proper pollution control devices/pollution control measures and valid authorization from the JK Pollution Control Committee.

Whereas, the e-waste dismantler unit in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment and Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/EW/22/6460-61 dt. 28-03-2022 has recommended the closure of e-waste dismantler unit immediately.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of e-waste dismantler unit of Shri Varinder Kumar Sharma under the name and style of M/s Varinder Kumar Sharma, (Scrap Dealers), Barrian Dhar Road, Near DC Office, Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law, is hereby ordered, with following directions:-

- i). The Deputy Commissioner/ District Magistrate, Udhampur is directed to get the e-waste dismantler unit of Shri Varinder Kumar Sharma under the name and style of M/s Varinder Kumar Sharma, (Scrap Dealers), Barrian Dhar Road, Near DC Office, Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law be closed immediately.
- ii). The Chief Engineer, Electric & Maintenance (PDD), Canal Road, Jammu, is directed to snap the electric supply to the above said unit immediately.
- iii). Shri Varinder Kumar Sharma, Prop. M/s Varinder Kumar Sharma, (Scrap Dealers), Barrian Dhar Road, Near DC Office, Udhampur is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

JK PCC JAMMU

11/76  
9/6/22  
nil

(K. Ramesh Kumar) IFS 03/06/22  
Member Secretary  
JK, PCC Jammu.

No.: JK PCC/LSJ/ 96/2022/67-71  
Dated: 03-06-2022

- Copy to the following for information, compliance and necessary action:
- i. Deputy Commissioner /District Magistrate, Udhampur.
  - ii. Regional Director Pollution Control Committee Jammu for information and has reference to his letter No. PCC/RDJ/EW/22/6460-61 dt. 28-03-2022.
  - iii. The Chief Engineer, Electric & Maintn. Divn. (PDD), Canal Road, Jammu.
  - iv. I/c Web site JK Pollution Control Committee for uploading the closure order.
  - v. Shri Varinder Kumar Sharma, Prop. M/s Varinder Kumar Sharma, Barrian Dhar Road, Near DC Office, Udhampur.

Government of Jammu and Kashmir  
JK Pollution Control Committee  
Jammu



Winter Office: November-April  
Parquet Bhawan, Ghat, Jammu, Jammu, Jammu, Jammu  
Ph./Fax: 0191-2476245

Email: membersecretaryjkpcc@gmail.com

Summer Office: May-October  
Sheikh-ul-Alam Campus  
Behind Govt. SIA Factory,  
Pahalgam, Srinagar (J&K) 190001  
Ph./Fax: 0194-2311165

Order No. : 12 JK PCC 2022  
Dated : 03-06-2022

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended in 2018 the electronic waste is required to be handled as per the requirements of the rules by having a proper mechanism in place for collection and disposal of E-Waste, coupled under proper Consent / authorization from the J&K Pollution Control Committee.

Whereas, one Shri Bhuri Singh has set up and put in operation a E-Waste dismantler unit under the name and style of M/s Bhuri Singh & Sons, (Scrap Dealers), Mand East, NH-44, Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law, as such he was served with repeated notices particularly notice dt. 17-02-2022 but failed to comply with norms and continued to handle and dispose of the e-waste in violation of E-Waste Management Rules.

Whereas, apart from failing to comply with the norms as prescribed under Electronic Waste Management Rules, 2016 as amended in 2018, M/s Bhuri Singh & Sons, (Scrap Dealers), Mand East, NH-44, Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law has also ignored the directions and instructions issued by the Pollution Control Committee from time to time.

Whereas, latest inspection carried out by the Divisional Officer, Pollution Control Committee Udhampur on 28-03-2022 and reported that e-waste dismantler unit is operational without proper pollution control devices/pollution control measures and valid authorization from the JK Pollution Control Committee.

Whereas, the e-waste dismantler unit in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment and Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/EW/22/70 dt. 05-04-2022 has recommended the closure of e-waste dismantler unit immediately.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of e-waste dismantler unit of Shri Bhuri Singh under the name and style of M/s Bhuri Singh & Sons, (Scrap Dealers), Mand East, NH-44, Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law, is hereby ordered, with following directions:-

- i). The Deputy Commissioner/ District Magistrate, Udhampur is directed to get the e-waste dismantler unit of Shri Bhuri Singh under the name and style of M/s Bhuri Singh & Sons, (Scrap Dealers), Mand East, NH-44, Udhampur is engaged in collection and disposal of e-waste and has failed to meet the above said requirements of law be closed immediately.
- ii). The Chief Engineer, Electric & Maintenance (PDD), Canal Road, Jammu, is directed to snap the electric supply to the above said unit immediately.
- iii). Shri Bhuri Singh Prop. M/s Mohd. Saleem, (Scrap Dealers), Mand East, NH-44, Udhampur is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(JAMMU)

Receipt No. 1184  
Date 9/6/22  
nr2

(K. Ramesh Kumar), IFS  
Member Secretary  
JK, PCC Jammu.

No.: JK PCC/LSJ/95/2022/51-0  
Dated : 03-06-2022

Copy to the following for information, compliance and necessary action:

- i. Deputy Commissioner / District Magistrate, Udhampur.
- ii. Regional Director Pollution Control Committee Jammu for information and has reference to his letter No. PCC/RDJ/EW/22/70 dt. 05-04-2022.
- iii. The Chief Engineer, Electric & Maintt. Divn. (PDD), Canal Road, Jammu.
- iv. I/c Web site JK Pollution Control Committee for uploading the closure order.
- v. Shri Bhuri Singh, Prop. M/s Bhuri Singh & Sons, (Scrap Dealers), Mand East, NH-44, Udhampur for compliance

GSTIN: M1CLYPS2054J1ZC    PAN: BGGT219024  
**SARGAM ENTERPRISES**  
 DEALS IN : ALL TYPES OF SCRAP ITEMS

KALKA COLONY NEAR CENTRAL PUMPING STATION, TRAHU FORT

GPS Map Camera

Jammu, null, null  
 Shop no.125 new sabzi mandi Narwal, Gorkha Nagar,  
 Jammu, 180006  
 Lat 32.72049°  
 Long 74.873385°  
 05/10/22 02:25 PM GMT +05:30

Google

GPS Map Camera

Jammu, null, null  
 Shop no.125 new sabzi mandi Narwal, Gorkha Nagar,  
 Jammu, 180006  
 Lat 32.720463°  
 Long 74.873701°  
 05/10/22 02:20 PM GMT +05:30

Google

GPS Map Camera

Jammu, null, null  
 Shop no.125 new sabzi mandi Narwal, Gorkha Nagar,  
 Jammu, 180006  
 Lat 32.720463°  
 Long 74.873701°  
 05/10/22 02:20 PM GMT +05:30

Google

**E-WASTE AWARENESS DRIVE**

Collection: Handling & Disposal in an Impregnable  
 Minimize your E-waste to only Formal sector  
 (RTO, Authorized Collection Centre, Disposal) (Recycle)  
 Saahas Zero Waste  
 Ministry of Environment, Pollution Control & Forest  
 DISPOSAL OF E-WASTE CONTRACTOR  
 LG EPSON

GPS Map Camera

Jammu, null, null  
 Shop no.125 new sabzi mandi Narwal,  
 Gorkha Nagar, Jammu, 180006  
 Lat 32.720467°  
 Long 74.873696°  
 05/10/22 02:19 PM GMT +05:30

Google

Doorstep awareness of scrap Dealers

# Govt aiming to make country free of Naxalism before 2024 elec

KORBA (C'garh), Jan 7:

Naxalite violence has declined over the last decade and efforts are on to rid the country of the Naxal menace before the 2024 Lok Sabha elections, Union Home Minister Amit Shah said on Saturday.

Shah was speaking at a rally at Jindira Stadium in Korba city of Chhattisgarh, a state affected by Maoist violence. Sounding the poll bugle, the BJP leader also urged people to vote out the Bhupesh Baghel-led Congress government in the state in the Assembly elections this year.

People should vote for the Bharatiya Janata Party if they wanted to see Narendra Modi as Prime Minister once again in 2024, he said, while blaming the Baghel government for a 'rise' in crime and corruption. "Naxalite incidents declined to 509 in 2021, from 2,258 in 2009 when the Congress was in power at the Centre," Shah said. The Narendra Modi government not only ensured that the youth (in Naxalite-affected areas) who used to pick up weapons got access to education and employment, but also worked to eliminate

those who wielded weapons, he said. "Our Government's effort is to make the country free of Naxalism before the 2024 parliamentary polls," he added. Taking a swipe at the Congress Government, he said, "I want to ask Bhupesh Baghel what he will tell people if they ask him what he has done in his five years' rule... Not that he has done nothing.

He has worked to increase corruption, incidents of rape and crimes, and the cutting of forests of tribals." Shah also alleged corruption in the management of the District Mineral

Foundation (DMF) funds under the Baghel Government.

"The Modi Government started DMF for the development and welfare of people (in mineral-rich areas)... Chhattisgarh received Rs 9,243 crore by way of DMF, but what has this Government done with that money? I can tell you where it has gone. See the houses of Congressmen in your area. Those who used to move around on scooter now have an Audi car. Their houses have turned into three-storey buildings... Congress committed corruption in DMF funds," the Union

Mini to ter votin Govt every Bagh tum then in it. (refer and) ing t electi been years

## J&K POLLUTION CONTROL COMMITTEE

Parivesh Bhawan, Transport Nagar, Narwal, Jammu  
Tele/Fax- 0191-2476926

### ATTENTION: BULK CUSTOMERS

#### SCIENTIFIC DISPOSAL OF E-WASTE BY BULK CONSUMERS UNDER E-WASTE (MANAGEMENT) AMENDMENT RULES, 2018

In pursuance to the notification of E-Waste (Management) Amendment Rules, 2018 under Environment protection Act, 1986, followed by Hon'ble NGT directions in O.A No. 08/2022 dated 07/11/2022, it is enjoined upon all Bulk Consumers, viz., central Government or state Government Departments, Public sector undertakings, banks, educational institutions, multinational organisations, international agencies, partnership and public or private companies that are registered under the Factories Act, 1948 and companies Act, 2013 and Health care facilities with turnover of more than one crore or have more than twenty employees to

- i) Ensure channelization of e-waste generated by them through Producer's collection mechanism only, viz., authorised collection centre (Producer Responsibility Organisation) or registered dismantler /recycler or through take back system only.
- ii) Ensure not to store E-waste for more than a period of 365 days.

Detailed information, related to categories of Electrical & Electronic Equipments (EEE) and authorised collection centres established by producer Responsibility organisations in J&K is available on J&K pollution control Committee website [www.jkspcb.nic.in](http://www.jkspcb.nic.in).

Sd/-

**K. Ramesh Kumar (IFS)**  
Member Secretary  
J&K PCC, Jammu

DIP/J-4698-P/22  
Dated: 6/1/2023



GOVT. OF JAMMU & KASHMIR (UT)  
**JAMMU MUNICIPAL CORPORATION,**  
TOWN HALL JAMMU

Subject:- Notification for election of Chairman of Standing Committee(s) of Jammu Municipal Corporation

## JAMMU AND KASHMIR FOREST DEPT OFFICE OF THE DIVISIONAL FOREST MARWAH FOREST DIVISION

### E-TENDERING

Short Term Tender Notice: e-NIT No.:75 of 2022-23

04.01.2023

For and on behalf of the Lt. Governor, J&K Union Territory, e-tenders are inv eligible contractors registered with J&K Govt./Central Govt. Organizations fr

S. No.	Name of work	Adv. Cost (Rs. in lak)	Earnest Money (Rs. in lak)	Class of Contractor	Cost of Tender Document
1	Construction of Guard Hut at Co:-26/D Kiyar of Forest Block Janakpur Dachhan Range in Marwah Forest Division Under Biodiversity Management Plan 2021-22 executed during the year 2022-23.	4.00	12000	A,B,C & D	600

Note: The timber item to be used for the construction of Guard Hut shall be Tenderer/Contractor from the genuine source authorized by the co Tenderer/Contractor shall produce the documents in support of timber after time of payment. A proper Measurement Book of the work has to be prep done payment is to be made to the contractor. The material viz tiles, p Items of good quality as well as of standard specification with its n including loading, unloading and stacking charges will be managed/p contractor. A proper testing certificate with regard to the material has contractor before the execution of work. A proper Measurement Book h work against which work done payment is to be made to the contractor.

The e-NIT consisting of qualifying information, eligibility criteria, specifications, bill of Terms & Conditions of contract and other details can be seen/downloaded Website: [www.jktenders.gov.in](http://www.jktenders.gov.in)

Position of funds: Available

Position of AA/TS: Work approved.

Publishing Date	04-01-2023
Download Start Date	04-01-2023
Bid Submission Start Date	05-01-2023 at 10:00 AM
Bid submission End Date	10-01-2023 upto 6:00 PM
Date of opening of Technical Bid (online)	11-01-2023 at 11:30 AM in the Office of CFC,
Date of opening of Financial Bid (online)	11-01-2023 at 2:00 PM in the Office of CFC, D

1. The Bids shall be deposited in electronic format on the <https://jktenders.gov.in>.
2. The price bids uploaded on the website in time will be opened on 11-0 Dada. In case of public holiday on the date of opening of the bid, the s next working day at the same time and venue.
3. Bids must accompany cost of tender document as shown against work in or Treasury Challan (Remittance Head-0406-Forest) in favour of Division and earnest money in shape of CDR/FDR pledge to Divisional Forest Offi the work shall remain valid for a period of 90days from the date of op

Government of Jammu and Kashmir  
JK Pollution Control Committee  
Jammu



Member Secretary, JK PCC  
Jammu

Summer Office: May-October  
Jammu

Email: membersecretaryjkpcb@gmail.com

Order No. : 69 JK PCC 2022  
Dated : 12-09-2022

RECEIPT NO. 2900  
13/9/22  
nil

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended in 2018 the electronic waste is required to be handled as per the requirements of the rules by having a proper mechanism in place for collection and disposal of E-Waste, coupled under proper Consent / authorization from the J&K Pollution Control Committee.

Whereas, Shri Lakhan Pal has set up and put in operation a E-waste dismantler unit under the name and style of **M/s Lakanpal Kabadia, Katra Reasi Road -District Reasi** is engaged in collection and storage of plastic scrap, empty soft drink/fruit juice aluminum cans near the slopes of hill located Ban Ganga River and disposal of e-waste and has failed to meet the above said requirements of law, as such it was served with repeated notices particularly notice dt. 23-04-2022 but failed to comply with norms and continued to handle and dispose of the E-Waste in violation of E-Waste Management Rules.

Whereas, apart from failing to comply with the norms as prescribed under Electronic Waste Management Rules, 2016 as amended in 2018 and directions from the Hon'ble National Green Tribunal (NGT), **M/s Lakanpal Kabadia, Katra Reasi Road -District Reasi** has also ignored the directions and instructions issued by the Pollution Control Committee from time to time.

Whereas, latest inspection carried out by the Divisional Officer, Pollution Control Committee Reasi on 01-07-2022, reported that due to haphazardly stored storage of scrap as well as e-waste on the hill slopes of Ban Ganga River by **M/s Lakanpal Kabadia, Katra Reasi Road -District Reasi** which polluted the water of the River and also stated that the unit is operational without proper pollution control devices/pollution control measures and valid authorization from the JK Pollution Control Committee.

Whereas, the e-waste dismantler unit in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment and Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/MSW/1773 dt. 08-07-2022 has recommended the closure of e-waste dismantler unit immediately.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974** and **Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981**, read with **Section 5 of Environment (Protection) Act, 1986** immediate closure of e-waste dismantler unit of **Shri Lakhan Pal** under the name and style of **M/s Lakanpal Kabadia, Katra Reasi Road -District Reasi**, is hereby ordered, with following directions:-

- i). The Deputy Commissioner/ District Magistrate, Reasi is directed to get the e-waste dismantler unit of Shri Lakhan Pal under the name and style of **M/s Lakanpal Kabadia, Katra Reasi Road - District Reasi** be closed immediately.
- ii). The Chief Engineer, Power Development Corporation Ltd. (PDCL), Jammu, is directed to disconnect the electric supply to the above said unit immediately.
- iii). Shri Lakhan Pal, Prop. **M/s Lakanpal Kabadia, Katra Reasi Road -District Reasi** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

*(Signature)*  
(K. Ramesh Kumar), IFS  
Member Secretary  
JK PCC, Jammu.

No.: JK PCC/LSJ/106/2022/450-454  
Dated: 12-09-2022

Copy to the following for information, compliance and necessary action:

- i. Deputy Commissioner /District Magistrate, Reasi.
- ii. Regional Director Pollution Control Committee Jammu for information and has reference to his letter No. PCC/RDJ/MSW/1773 dt.08-07-2022.
- iii. The Chief Engineer, Power Development Corporation Ltd./PDCL, Jammu.

*PA/SAO*  
*(Signature)*

*Reasi*  
*PCC/RDJ/MSW/1773*  
*dt- 15/09/22*

Government of Jammu and Kashmir  
JK Pollution Control Committee  
Jammu

Order No. : 66 JK PCC 2022  
Dated : 12-09-2022

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended in 2018 the electronic waste is required to be handled as per the requirements of the rules by having a proper mechanism in place for collection and disposal of E-Waste, coupled under proper Consent / authorization from the JK Pollution Control Committee.

Whereas, Shri Sudershan Singh has set up and put in operation a E-waste dismantler unit under the name and style of M/s Sudershan Singh (Scrap Dealer) Ban Ganga road, near Balini Check Post, Katra-District Reasi is engaged in collection and storage of plastic scrap, empty soft drink/fruit juice aluminum cans near the slopes of hill located Ban Ganga River and disposal of e-waste and has failed to meet the above said requirements of law, as such it was served with repeated notices particularly notice dt. 23-04-2022 but failed to comply with norms and continued to handle and dispose of the E-Waste in violation of E-Waste Management Rules.

Whereas, apart from failing to comply with the norms as prescribed under Electronic Waste Management Rules, 2016 as amended in 2018 and directions from the Hon'ble National Green Tribunal (NGT), M/s Sudershan Singh (Scrap Dealer) Ban Ganga road, near Balini Check Post, Katra has also ignored the directions and instructions issued by the Pollution Control Committee from time to time.

Whereas, latest inspection carried out by the Divisional Officer, Pollution Control Committee Reasi on 01-07-2022, reported that due to haphazardly stored storage of scrap as well as e-waste on the hill slopes of Ban Ganga River by M/s Sudershan Singh (Scrap Dealer) Ban Ganga road, near Balini Check Post, Katra-District Reasi which polluted the water of the River and also stated that the unit is operational without proper pollution control devices/pollution control measures and valid authorization from the JK Pollution Control Committee.

Whereas, the e-waste dismantler unit in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment and Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/MSW/1773 dt. 08-07-2022 has recommended the closure of e-waste dismantler unit immediately.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of e-waste dismantler unit of Shri Sudershan Singh under the name and style of M/s Sudershan Singh (Scrap Dealer) Ban Ganga road, near Balini Check Post, Katra-District Reasi, is hereby ordered, with following directions:-

- i). The Deputy Commissioner/ District Magistrate, Reasi is directed to get the e-waste dismantler unit of Shri Sudershan Singh under the name and style of M/s Sudershan Singh (Scrap Dealer) Ban Ganga road, near Balini Check Post, Katra-District Reasi be closed immediately.
- ii). The Chief Engineer, Power Development Corporation Ltd. (PDCL), Canal Road, Jammu, is directed to disconnect the electric supply to the above said unit immediately.
- iii). Shri Sudershan Singh, Prop. M/s Sudershan Singh (Scrap Dealer) Ban Ganga road, near Balini Check Post, Katra-District Reasi is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K. Ramesh Kumar), IFS  
Member Secretary  
JK PCC, Jammu.

No.: JKPCC/LSJ/103/2022/435-439

Dated : 12-09-2022

Copy to the following for information, compliance and necessary action:

- i. Deputy Commissioner /District Magistrate, Reasi.
- ii. Regional Director Pollution Control Committee Jammu for information and has reference to his letter No. PCC/RDJ/MSW/1773 dt.08-07-2022.
- iii. The Chief Engineer, Power Development Corporation Ltd. (PDCL), Canal Road, Jammu.

PA/SA  
12/09/22

PCC Reasi  
15/09/22

2899  
13/9/22  
117  
2

Government of Jammu and Kashmir  
JK Pollution Control Committee  
Jammu



Winter Office: November-April  
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Transport Nagar, Narwal  
Jammu (J&K) 180006  
Ph./Fax: 0191-2476925

Summer Office: May-October  
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Behind Govt. Silk Factory,  
Rajbagh, Srinagar (J&K) 190001  
Ph./Fax: 0194-2311165

Email: membersecretaryjkpcb@gmail.com

Order No. : 61 JK PCC 2022  
Dated : 07-09-2022

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended in 2018 the electronic waste is required to be handled as per the requirements of the rules by having a proper mechanism in place for collection and disposal of E-Waste, coupled under proper Consent / authorization from the J&K Pollution Control Committee.

Whereas, Shri Subash Sharma has set up and put in operation a E-waste dismantler unit under the name and style of **M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi** is engaged in collection and storage of plastic scrap, empty soft drink/fruit juice aluminum cans near the slopes of hill located Ban Ganga River and disposal of e-waste and has failed to meet the above said requirements of law, as such it was served with repeated notices particularly notice dt. 23-04-2022 but failed to comply with norms and continued to handle and dispose of the E-Waste in violation of E-Waste Management Rules.

Whereas, apart from failing to comply with the norms as prescribed under Electronic Waste Management Rules, 2016 as amended in 2018 and directions from the Hon'ble National Green Tribunal (NGT), **M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi** has also ignored the directions and instructions issued by the Pollution Control Committee from time to time.

Whereas, latest inspection carried out by the Divisional Officer, Pollution Control Committee Reasi on 01-07-2022, reported that due to haphazardly stored storage of scrap as well as e-waste on the hill slopes of Ban Ganga River by **M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi** which polluted the water of the River and also stated that the unit is operational without proper pollution control devices/pollution control measures and valid authorization from the JK Pollution Control Committee.

Whereas, the e-waste dismantler unit in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment and Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/MSW/1773 dt. 08-07-2022 has recommended the closure of e-waste dismantler unit immediately.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of e-waste dismantler unit of Shri Subash Sharma under the name and style of **M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi**, is hereby ordered, with following directions:-

- The Deputy Commissioner/ District Magistrate, Reasi is directed to get the e-waste dismantler unit of Shri Subash Sharma under the name and style of **M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi** be closed immediately.
- The Chief Engineer, Power Development Corporation Ltd. (PDCL), Jammu, is directed to disconnect the electric supply to the above said unit immediately.
- Shri Subash Sharma, Prop. **M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K. Ramesh Kumar), IFS  
Member Secretary  
JK PCC, Jammu.

No.: JKPCC/LSJ/105/2022 / 410-414  
Dated : 07-09-2022

Copy to the following for information, compliance and necessary action:

- Deputy Commissioner /District Magistrate, Reasi.
- Regional Director Pollution Control Committee Jammu for information and has reference to his letter No. PCC/RDJ/MSW/1773 dt.08-07-2022.
- The Chief Engineer, Power Development Corporation Ltd.(PDCL), Canal Road, Jammu.
- I/c Web site JK Pollution Control Committee or uploading the closure order.
- Shri Subash Sharma, Prop. **M/s Subash Sharma & Sons, Katra Reasi Road -District Reasi**

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8/9/22  
nil  
2

322  
Government of Jammu and Kashmir  
JK Pollution Control Committee  
Jammu



Winter Office: November-April  
Farvesh Bhawan, Gdndl,  
Transport Nagar, Narval  
Jammu, (JK) 180005  
Ph./Fax: 0191-2476925

Summer Office: May-October  
Sheela-Ul-Mam Campus  
Behind Govt. Silk Factory,  
Rajbigh, Srinagar (JK) 190001  
Ph./Fax: 0194-2311165

Email: membersecretaryjkspcc@gmail.co

Order No. : 63 JK PCC 2022  
Dated : 07-09-2022

Whereas, in terms of E-Waste (Management and Handling) Rules, 2016 as amended in 2018 the electronic waste is required to be handled as per the requirements of the rules by having a proper mechanism in place for collection and disposal of E-Waste, coupled under proper Consent / authorization from the J&K Pollution Control Committee.

Whereas, Shri Makhan Lal has set up and put in operation a E-waste dismantler unit under the name and style of **M/s Radhika Scrap Yard, Katra** is engaged in collection and storage of plastic scrap, empty soft drink/fruit juice aluminum cans near the slopes of hill located Ban Ganga River and disposal of e-waste and has failed to meet the above said requirements of law, as such it was served with repeated notices particularly notice dt. **23-04-2022** but failed to comply with norms and continued to handle and dispose of the E-Waste in violation of E-Waste Management Rules.

Whereas, apart from failing to comply with the norms as prescribed under Electronic Waste Management Rules, 2016 as amended in 2018 and directions from the Hon'ble National Green Tribunal (NGT), **M/s Radhika Scrap Yard, Railway Road Katra District Reasi** has also ignored the directions and instructions issued by the Pollution Control Committee from time to time.

Whereas, latest inspection carried out by the Divisional Officer, Pollution Control Committee Reasi on **01-07-2022**, reported that due to haphazardly stored storage of scrap as well as e-waste on the hill slopes of Ban Ganga River by **M/s Radhika Scrap Yard, Railway Road-Katra Reasi** which polluted the water of the River and also stated that the unit is operational without proper pollution control devices/pollution control measures and authorization from the JK Pollution Control Committee.

Whereas, the e-waste dismantler unit in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment and Regional Director, Pollution Control Committee, Jammu vide letter No. **PCC/RDJ/MSW/1773 dt. 08-07-2022** has recommended the closure of e-waste dismantler unit immediately.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974** and **Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981**, read with **Section 5 of Environment (Protection) Act, 1986** immediate closure of e-waste dismantler unit of Shri Makhan Lal under the name and style of **M/s Radhika Scrap Yard, Railway Road Katra-District Reasi**, is hereby ordered, with following directions:-

- The Deputy Commissioner/ District Magistrate, Reasi is directed to get the e-waste dismantler unit of Shri Om Prakash under the name and style of **M/s Radhika Scrap Yard, Railway Road-Katra** be closed immediately.
- The Chief Engineer, Power Development Corporation Ltd. (PDCL), Canal Road, Jammu, is directed to disconnect the electric supply to the above said unit immediately.
- Shri Makhan Lal, Prop. **M/s Radhika Scrap Yard, Railway Road Katra-District Reasi** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K.Ramesh Kumar) IFS  
Member Secretary  
JK PCC, Jammu.

No.: JKPCCL/LSJ/104/2022 /420-424

Dated : 07-09-2022

Copy to the following for information, compliance and necessary action:

- Deputy Commissioner /District Magistrate, Reasi.
- Regional Director Pollution Control Committee Jammu for information and has reference to his letter No. **PCC/RDJ/MSW/1773 dt.08-07-2022**.
- The Chief Engineer, Power Development Corporation Ltd.(PDCL), Canal Road, Jammu.
- I/c Web site JK Pollution Control Committee or uploading the closure order.
- Shri Makhan Lal, Prop. **M/s Radhika Scrap Yard, Railway Road Katra - District Reasi**.

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STW  
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BA

XV

28/12  
2/9/2022  
2022



Government of Jammu and Kashmir  
J&K Pollution Control Committee



Winter office: November-April  
Parivesh Bhawan, Gladini,  
Transport Nagar, Narwal,  
Jammu-180006  
Ph./Fax.0191-2476925

Summer office: May-October  
Sheikh-ul-Alamcampus,  
Behind Govt. Silk factory,  
Rajbagh, Srinagar (J&K)- 190008  
Ph./Fax.0194-2311165

Email: membersecretaryjkspcb@gmail.com

Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032.

No.: JKPCC/Sc/EW/23/9/650-652

Date: 25/09/2023

Sub: Quarterly Report for E-waste [2<sup>nd</sup> Quarter (July - September)] in pursuant to  
Hon'ble NGT order in the matter of O.A No. 512 of 2018.

Sir,

Apropos to the subject cited above, kindly find enclosed herewith the quarterly report for  
2<sup>nd</sup> Quarter of the FY 2023-24 (July - September) regarding implementation of Action Plan as  
approved by Hon'ble NGT order in the matter of O.A No. 512 of 2018.

- Encl: 1. Step 1: Annex. I  
2. Step 2: Annex. II-III  
3. Step 3: Annex. IV-V  
4. Step 4: Annex. VI

Yours Sincerely,

(K. Ramesh Kumar), IFS 25/09/23  
Member Secretary  
JK PCC, Jammu

Copy to:

- i) Additional Director & Head-WM-III Division, CPCB  
ii) PA to Chairman for kind information of the Chairman, J&K Pollution Control Committee.

Step 3: Verification of systems provided by Producers for collection and channelization of e-waste  
(Collection Centre's / Collection Points)

2<sup>nd</sup> Quarter (July-September) 2023-2024

Date of Inspection	06/09/2023
Name of Producer	Xiaomi Technology India Pvt. Ltd.
Name of collection Centre	Mi Service Centre
Address of collection Centre	Shree Technologies, Gulab Singh road, City Plaza
Name of contact person	Manik Gupta
Contact details of collection centre	9596868808
Status of compliance w.r.t. Display of information at collection center / point	Not Satisfactory (Collection bin installed only)
Status of compliance w.r.t. Operation & Awareness at collection center / point	Satisfactory
Status of compliance with respect to record keeping at collection center/ point	Satisfactory
Status of compliance w.r.t. available facilities at collection center / point	Satisfactory
Remarks, If any	-

AL

2<sup>nd</sup> Quarter (July-September) 2023-2024Step 4: Steps taken by State Government for improvisation / Strengthening of E-Waste Management

S. No.	Challenges / Activities	Action	Status of Implementation
1.	Checking of informal trading, dismantling and recycling of waste	SPCBs / PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity	JKPCC has been conducting continuous drives against illegal trading of E-waste.
2.	Facilitate collection and disposal of e-waste	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities	<b>One authorized dismantler in J&amp;K at present.</b> Collection points identified by only 09 No. of local bodies in Jammu and Kashmir to ensure collection of orphan E-waste.
3.	Governance framework for monitoring compliance	Monitoring to be ensured at city / district and State levels for which nodal officers (state environmental secretary, district collector, CMD / Commissioners) to be designated. Time Frame – Three months	Matter is taken up with concerned Divisional Commissioners, Jammu / Kashmir from time to time. Nodal Officers designated by 04 No. of Districts, viz., Anantnag, Baramulla, Rajouri and Udhampur
4.	Capacity building at district / State/ CPCB level	Special workshops to educate functionaries in government / NGOs be run over one year.	Jammu & Kashmir Pollution Control Committee launched an awareness campaign on 11-07-2023 to spread doorstep awareness about E-waste management among consumers and bulk consumers across all the districts of Jammu Division. The launch was marked by flagging off the Mobile E-waste Collection van by Member Secretary, J&K Pollution Control Committee.
5.	IEC plan be firmed up and executed	State Govt. to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. Time Frame- Three months The IEC plan to be executed over one year	Needful Done.
6.	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city / district / state level and quarterly reports to be filed with CPCB.	List of 13 No. of informal traders of e- waste under scrutiny for further legal action in Kashmir. Quarterly Report being filed on regular basis.

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2<sup>nd</sup> Quarter (July-September), 2023-2024Step 1: Identification of Producers who have not obtained EPR Authorization

Activity	Status of Implementation	Remarks
Market survey for identification of brands / producers / who have not obtain EPRA (Visiting officer to take information about Producers from product or retailer)	Yes / No	Yes
Issuance of public notice in local language and English	Yes / No	No
Identification through State GST Council. The visiting officials of SPCBs / PCCs to request for details of goods provided while seeking GST (Identification based on Schedule -1)	Yes / No	No Information available with Concerned Department
Whether identified producers who have not obtained EPR authorization and found selling in the State based on information obtained through S. No. 1 to 3.	Yes / No	No Producers identified till now as per market survey

AR

2<sup>nd</sup> Quarter (July-September), 2023-24Step 2: Physical verification of E-Waste Dismantler / Recycler

Date of Inspection	28-08-2023
Name of dismantler / recycler	M/s VRG Group, Industrial Area Gangyal, Jammu.
Activity	Dismantling of E-waste
Status of Functionality	Functional
Annual Authorized Capacity ( MTPA)	165 MTA. Consent to operate (Renew) valid upto March 2028.
Verification of Record keeping w.r.t. e-waste processed	Record Maintained
Status of compliance in terms of adequate available area as per checklist	147 sq ft (55 x 25 ft. sq & 10 x10 ft.).
Status of compliance in terms of adequacy of facilities and protocol followed as per guidelines	04 No. of Suction hood cyclone & chimney with stack height 40 ft with port hole has been provided.
Status of compliance in terms of installation of pollution control devices (APCD) as per CPCB's guidelines	Satisfactory
Whether action has been taken against Non complying unit by SPCB / PCC	NA
Total Quantity of E-waste processed in a quarter (MT) (Item Code wise details to be provided)	Nil

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Step 3: Verification of systems provided by Producers for collection and channelization of e-waste  
(Collection Centre's / Collection Points)

2<sup>nd</sup> Quarter (July-September) 2023-2024

Date of Inspection	28/08/2023
Name of Producer	Jaspreet Singh & Co.
Name of collection centre	Samsung India (P) Ltd. Khasra No. 419, Khewat no. 103
Address of collection centre	Phase-II Gangyal, Jammu.
Name of contact person	Munish Kumar
Contact details of collection centre	8283044227
Status of compliance w.r.t. Display of information at collection center / point	Display Board with information Installed.
Status of compliance w.r.t. Operation & Awareness at collection center / point	The concerned person is well aware about the E- Waste
Status of compliance with respect to record keeping at collection center/ point	Record Well Maintained
Status of compliance w.r.t. available facilities at collection center / point	Collection area provided
Remarks, If any	Collection centre is working

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Step 3: Verification of systems provided by Producers for collection and channelization of e-waste  
(Collection Centre's / Collection Points)

2<sup>nd</sup> Quarter (July- September) 2023-2024

Date of Inspection	28/08/2023
Name of Producer	Puneet Mehra
Name of collection Centre	IFB Industries Ltd.
Address of collection Centre	Yard no. 06 Plot No. 74
Name of contact person	Transport Nagar Narwal Jammu.
Contact details of collection Centre	9888018359 / 9419049887
Status of compliance w.r.t. Display of information at collection center / point	Yes (Satisfactory)
Status of compliance w.r.t. Operation & Awareness at collection center / point	Display Board Installed (Satisfactory)
Status of compliance with respect to record keeping at collection center/ point	Satisfactory
Status of compliance w.r.t. available facilities at collection center / point	Satisfactory
Remarks, If any	Nil

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**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008



Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032.**

No.: JKPCC/Sc/EW/24/12-II/ 823-826

Date: 13-03-2024

Sub: Regarding Compliance of the direction issued on 30.01.2024 under section - 5 of the environment (P) Act, 1986.

Ref: Your mail dated 26 February, 2024.

Sir / Madam,

With reference to the subject cited above, **Action Taken Report** as per the prescribe format is enclosed for further necessary action at you end.

**Encl:**

1. Format duly filled.
2. Annexure. I - List of Producers.
3. Annexure. II -  Photographs of awareness drive.
4. Annexure.  - Public notice.

Yours Sincerely,

*J.N. Sharma*  
**J.N Sharma**  
**Environmental Engineer (HQ)**  
**(JKPCC)**

Copy for information to the:-

1. Additional Director and Divisional Head WM-III Division, CPCB, New Delhi.
2. PA to Chairman for kind information of the Chairman, J&K Pollution Control Committee.
3. Concerned file.

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Format for submission of ATR on the directions issued u/s 5 of the Environment Protection Act, 1986 on 30.01.2023

Name of the SPCB/PCC: J&K Pollution Control Committee

S. No	Direction	Compliance status
1	To provide the updated list of entities engaged in the generation, recycling & refurbishing of E-Wastes (Producers, Importers, Recyclers and Refurbishers) and ensure their on boarding on the E-Waste EPR Portal of CPCB(Enclose List)	Annexure - I No Recycling unit is operational
2	To issue notice to all such entities who are operating without registration, followed by closure of such entities (Enclose Copy)	N / A
3	To immediately physically verify the facilities of E-Waste Recyclers and Refurbishers in the State/UT in terms of various details such as its GPS location, GPS tagged photos/videos, waste category as raw material (EEE code wise), installed plant & machinery and their actual production capacity, capability, etc. as submitted on E-Waste EPR Portal (Enclose details)	No E- waste Recycling / Refurbishing facility operational in J&K
4	To take action against such Recyclers and Refurbishers who have uploaded their details falsely or not correctly on the EPR Portal as per verification as at point (c) above and to recommend CPCB immediately for correcting details on the EPR portal so as to ensure that no false EPR Certificate is being generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB( Enclose details)	N / A
5	To carry out drives for identifying informal/illegal E-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately (Enclose details)	No Informal E-waste Recycler / refurbishers. Only small scale service / repair shops. Awareness sensitization drives being conducted on regular basis by JKPCPC among informal sector, i.e., Scrap dealers with ad vise to ensure agreement with Producers Responsibility organisations, Authorized dismantlers until there is no Registered Recycling facility in J&K to channelize E- Waste in safe manner (Pics enclosed is Annexure - II - <del>IX</del> ).
6	To facilitate the transformation of such informal/illegal E-waste recyclers/refurbishers into formal recyclers/refurbishers and consent mechanism by way of providing necessary technical support, hand holding, integrating with schemes in the SPCB/PCC, etc.;	N/A
7	To also issue advertisements in the newspapers in vernacular language for immediately closing of illegal E-waste recycling/refurbishing operations by the operators who do not have consent to operate, including for the common public to inform the same, if any, to SPCB/PCC and take actions as at point (e) and point (f) above (Enclose details)	Advertisement published in Daily locals dt: 29-12-2023. (Annexure - <del>X</del> )

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List of Producers of Electrical & Electronic Equipments in Jammu & Kashmir as on 13 March, 2024

S. No	Name and Address of the Producers	Status of Registration on E- waste EPR Portal
1	<b>S.R.TECHNOMED (Importer)</b> GROUND FLOOR, PLOT NO. 22B, BAKSHI NAGAR ROAD, JAMMU, JAMMU, JAMMU AND KASHMIR, 180001, , JAMMU, Jammu, JAMMU & KASHMIR - 180001	Registered
2	<b>SHAH SONS (Importer)</b> NAI BASTI, ANANTNAG, ANANTNAG, ANANTNAG, Ananthnag, JAMMU & KASHMIR - 192101	Registered
3	<b>MS SK BROTHERS (Importer)</b> 15, akhara building ,BUDSHAH CHOWK, Srinagar , Jammu and Kashmir190001, , srinagar, Srinagar, JAMMU & KASHMIR - 190001	Registered
4	<b>NEXT ELECTRONICS WORLD (Importer)</b> Near district police lines opp divisional forest officer , Khanabal, Anantnag, Jammu and Kashmir,192101, , Khanabal, Anantnag, JAMMU & KASHMIR - 192101	Registered
5	<b>ALPINE IMPEX (Importer)</b> 1, fateh kadal, fateh kadal,, , Srinagar, Srinagar, JAMMU & KASHMIR - 190003	Under process
6	<b>QUEENS GLOBAL IMPEX (Importer)</b> SHOP, 3, DUKANI SANGEEN, fateh kadal, Srinagar, Srinagar, , Srinagar, Srinagar, JAMMU & KASHMIR - 190003	Under process



 GPS Map Camera

Jammu, ,  
MVHV+JXF, Sector 7 Rd, Sector-7, Channi Himat, Jammu, 180015  
Lat 32.679421°  
Long 74.894128°  
04/03/24 11:51 AM GMT +05:30



Google



 GPS Map Camera

Jammu, ,  
MV6M+J9V, Kaluchak, Jammu, 180010  
Lat 32.662137°  
Long 74.88361°  
05/03/24 12:52 PM GMT +05:30





 GPS Map Camera



Jammu, ,  
PV3V+PW3, Malik Market, Guru Tegh Bahadur Nagar, Channi Himat,  
Jammu, 180015  
Lat 32.704607°  
Long 74.895107°  
04/03/24 12:33 PM GMT +05:30

Google



 **GPS Map Camera**

Jammu, ,  
15, Sector-7, Channi Himat, Jammu, 180015  
Lat 32.680989°  
Long 74.894648°  
05/03/24 12:17 PM GMT +05:30



Google

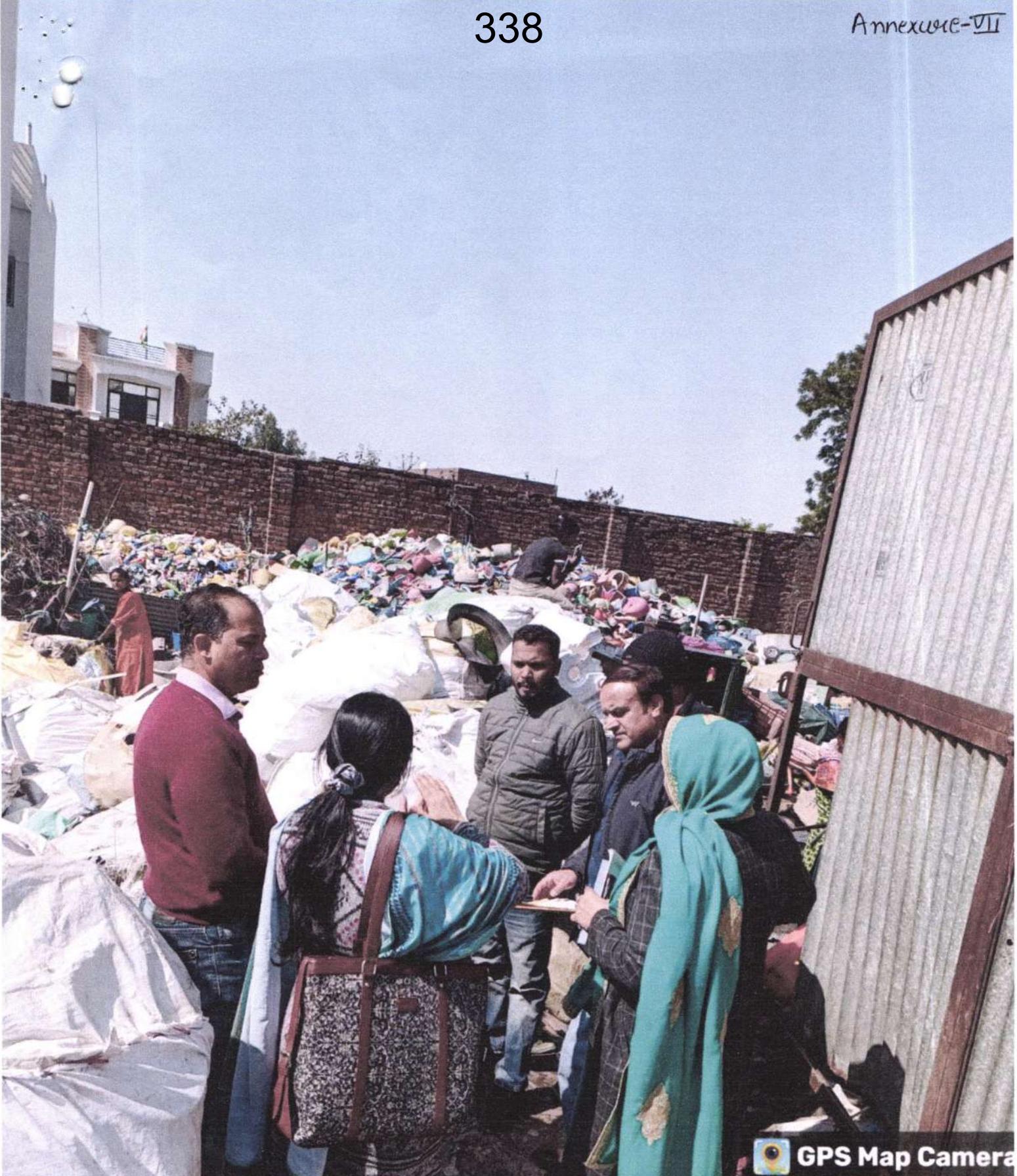


 GPS Map Camera



Jammu, ,  
MVHW+HX9, Channi Himat, Jammu, 180015  
Lat 32.679258°  
Long 74.897276°  
04/03/24 12:13 PM GMT +05:30

Google



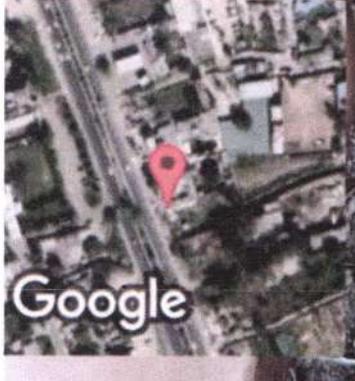
 **GPS Map Camera**



**Jammu, ,**  
MVHV+JXF, Sector 7 Rd, Sector-7, Channi Himat, Jammu, 180015  
Lat 32.679424°  
Long 74.894111°  
04/03/24 11:51 AM GMT +05:30



 GPS Map Camera



Jammu, ,  
MWW2+H4H, Channi Himat, Jammu, 180011  
Lat 32.695837°  
Long 74.90043°  
04/03/24 11:31 AM GMT +05:30

Google



 GPS Map Camera

Jammu, ,  
Sec 1A, Ext, near Hotel Ritz, Channi Himat, Jammu, 180015  
Lat 32.695628°  
Long 74.899997°  
04/03/24 11:29 AM GMT +05:30



Google

**Jammu and Kashmir Pollution Control Committee**

Pariyesh Bhavan, Forest Complex | Silk Factory Road  
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008

**PUBLIC NOTICE**

'E-waste' means electrical and electronic equipment (EEE), including solar photovoltaic modules or panels or cells, whole or in part discarded as waste, as well as rejects from manufacturing, refurbishment and repair processes.

The E-Waste (Management) Rules, 2022 were notified by the Ministry of Environment Forest & Climate Change, Government of India on 02 November 2022.

These rules came into effect from 01 April 2023.

Recycler / Refurbisher of E-waste must obtain consent from JKPC and must be registered with CPCB.

Recycling / refurbishing facilities operating without consent and registration shall be treated as illegal and are liable to be closed.

Public in general is requested to inform JKPC about any such illegal or un-registered Recycling / Refurbishing activity on following mails / contact No.s

[regionaldirectorjkspcbjmu@gmail.com](mailto:regionaldirectorjkspcbjmu@gmail.com)

[regionaldirectorkmr@gmail.com](mailto:regionaldirectorkmr@gmail.com)

[membersecretaryjkspcb@gmail.com](mailto:membersecretaryjkspcb@gmail.com)

**Contact Details:**

0191-2476925 / 0191-2476926 / 0194-2311842

DIP/J-5637-P  
Dt: 06-03-2024

Issued in Public Interest by  
**J&K Pollution Control Committee**



**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex | Silk Factory Road  
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008



Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
New Delhi.

No: JKPCCE/waste/24/12-II/772-774

Date: 05-03-2024

**Sub: Directions under Section 5 of the Environment (P) Act, 1986 for ensuring generation of EPR Certificates by E-Waste Recyclers towards fulfillment of Producers EPR obligations for the FY 2023-24-regd.**

Ref: CPCB letter No.: CP-22/2/2024-WM-III-HO-CPCB-HO; Dt: February 19, 2024.

Sir,

With regard to the subject and reference cited above, information with respect to the directions issued is as below:

a.	To issue notice to all recyclers, who are recycling E-Waste but not uploading requisite documents, invoices etc pertaining to the same as per the above mentioned guidance document, for generation of EPR certificates on the E-Waste EPR portal	There is no operational Recycler in UT of J&K
b.	To withdraw / cancel CTO of E-Waste recyclers for non compliance of (a) above	N/A
a.	To carry out verification of various documents / invoices / information uploaded by the E-Waste recyclers on the EPR Portal for quantity of E-Waste procured / collected, recycled end product produced and sold for generation of EPR certificates and also verify their installed plant & machinery and their capacities and capability.	N/A

**Submitted Please.**

  
(J.N Sharma)  
Environmental Engineer

Copy to:

1. P.A to Chairman, J&K Pollution Control Committee for kind information of the Chairman.
2. Office File.

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006

Silk Factory Road  
Rajbagh, Srinagar, 190 008

The Divisional Commissioner  
Jammu.

No. : JKPCC/Sc./ OA 512-2018/2024 / 733

Date: 06 - 05-2024

**Sub: Implementation of Action Plan for enforcement of E- Waste Management Rules, 2016.**

**Ref: Hon'ble NGT directions dated 12.03.2024 in OA. 512/2018.**

Sir,

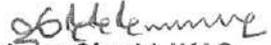
Kindly refer to the subject and reference cited above. In this connection, I am directed to convey that Hon'ble NGT vide its order dated 12-03-2024 have issued fresh directions to ensure implementation of its earlier directions dated 15.01.2021 in OA 512/2018 titled "**Shailesh Singh V/s State of UP & Ors**" w.r.t implementation of Action Plan for E- waste Management Rules (**Copy enclosed**) for which Nodal Officers were to be designated by the respective Deputy Commissioners for monitoring at City / District levels. The Districts of Jammu, Poonch Kathua, Ramban, Doda, Kishtwar and Reasi have yet to designate the nodal officers.

It is therefore, requested to kindly impress upon the Deputy Commissioners of Jammu division to ensure compliance of the directions of the Hon'ble NGT orders referred above on the following points:

- a) **Appointment of Nodal Officer to view status of implementation of Action Plan on quarterly basis and**
- b) **Review of Action Taken with respect to violations, i.e., illegal trading / dismantling / Recycling of E- waste**
- c) **To conduct special workshops to educate functionaries in Govt. / NGOs.**

The above titled case has been listed before the **Hon'ble NGT** on **13-05-2024** for which compliance report has to be filed by the J&K Pollution Control Committee.

Yours faithfully,

  
(Ghansham Singh) JKAS  
Member Secretary 6.5.24

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006

Silk Factory Road  
Rajbagh, Srinagar, 190 008

**The Divisional Commissioner  
Kashmir.**

No. : JKPCC/Sc./ OA 512-2018/2024 / 734

Date: 06 - 05-2024

**Sub: Implementation of Action Plan for enforcement of E- Waste Management Rules,  
2016.**

**Ref: Hon'ble NGT directions dated 12.03.2024 in OA. 512/2018.**

Sir,

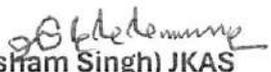
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It is therefore, requested to kindly impress upon the Deputy Commissioner of Kashmir division to ensure compliance of the directions of the Hon'ble NGT orders referred above on the following points:

- a) **Appointment of Nodal Officer to view status of implementation of Action Plan on quarterly basis and**
- b) **Review of Action Taken with respect to violations, i.e., illegal trading / dismantling / Recycling of E- waste**
- c) **To conduct special workshops to educate functionaries in Govt. / NGOs.**

The above titled case has been listed before the **Hon'ble NGT** on **13-05-2024** for which compliance report has to be filed by the J&K Pollution Control Committee.

Yours faithfully,

  
(Ghansham Singh) JKAS  
Member Secretary 6.5.24

**PUBLIC NOTICE****Safe Disposal of E-waste by Bulk Consumers under  
E-Waste (Management) Rules, 2022**

'E-waste' means electrical and electronic equipment (EEE), including solar photovoltaic modules or panels or cells, whole or in part discarded as waste, as well as rejects from manufacturing, refurbishment and repair processes.

The **E-Waste (Management) Rules, 2022** were notified by the Ministry of Environment Forest & Climate Change, Government of India on 02 November 2022.

These rules came into effect from **01 April 2023**.

**Bulk Consumers** means any entity which has used atleast one thousand units of electrical and electronic equipment, at any time in the particular financial year and includes e-retailer.

Bulk Consumers shall ensure handing over of E-waste only to registered Producer, Refurbisher or Recycler.

For further query, may contact at  
[regionaldirectorjkspcbjmu@gmail.com](mailto:regionaldirectorjkspcbjmu@gmail.com)

[regionaldirectorkmr@gmail.com](mailto:regionaldirectorkmr@gmail.com)

[membersecretaryjkspcb@gmail.com](mailto:membersecretaryjkspcb@gmail.com)

Contact Details: 0191-2476925 / 0191-2476926 / 0194- 2311842

Issued in Public Interest by

**J&K Pollution Control Committee**

DIP/J-118-P, Dt: 23-04-2024

## J&K POLLUTION CONTROL COMMITTEE

Parivesh Bhawan, Transport Nagar, Narwal, Jammu

Tele/Fax- 0191-2476926

### PUBLIC NOTICE

Implementation of E-Waste (Management) Rules, 2022

Attention: Producers, Manufacturers, Recyclers and Refurbishers

'E-waste' means electrical and electronic equipment (EEE), including solar photo-voltaic modules or panels or cells, whole or in part discarded as waste, as well as rejects from manufacturing, refurbishment and repair processes.

The E-Waste (Management) Rules, 2022 were notified by the Ministry of Environment Forest & Climate Change, Government of India on 02 November 2022.

These rules came into effect from 01 April 2023.

It is enjoined upon the entities listed below to ensure registration on online portal developed by CPCB with URL <http://eprewastecpcb.in> with immediate effect.

- **Producers** -means any person/entity who manufactures / assembles/ imports and sells EEE and their components or consumables or parts or spares or imports used EEE.
- **Manufacturers** -means a person/entity/company having facilities for manufacture of EEE.
- **Recyclers** - means any person/entity engaged in recycling and reprocessing of waste EEE.
- **Refurbishers** -means any person/entity repairing or assembling used EEE.

1. No entity shall carry out any business without registration on the E-waste EPR Portal.

2. Registered entities shall file annual and quarterly returns in the prescribed format on the portal on or before the end of the month succeeding the quarter or year.

3. Registered entity is not permitted to store e-waste beyond a period of one hundred and eighty days.

4. Registered entity shall maintain records of sale, transfer, and storage of e-wastes.



QR Code of CPCB URL for  
E - Waste EPR Portal.

DIP/J-4691-P  
Dt: 29-12-2023

*[Signature]*  
Member Secretary  
J&K PCC, Jammu

## Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road  
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008

### PUBLIC NOTICE

'E-waste' means electrical and electronic equipment (EEE), including solar photovoltaic modules or panels or cells, whole or in part discarded as waste, as well as rejects from manufacturing, refurbishment and repair processes.

The E-Waste (Management) Rules, 2022 were notified by the Ministry of Environment Forest & Climate Change, Government of India on 02 November 2022.

These rules came into effect from 01 April 2023.

Recycler / Refurbisher of E-waste must obtain consent from JKPC and must be registered with CPCB.

Recycling / refurbishing facilities operating without consent and registration shall be treated as illegal and are liable to be closed.

Public in general is requested to inform JKPC about any such illegal or un-registered Recycling / Refurbishing activity on following mails / contact No.s

[regionaldirectorjkspcbjmu@gmail.com](mailto:regionaldirectorjkspcbjmu@gmail.com)

[regionaldirectorkmr@gmail.com](mailto:regionaldirectorkmr@gmail.com)

[membersecretaryjkspcb@gmail.com](mailto:membersecretaryjkspcb@gmail.com)

**Contact Details:**

0191-2476925 / 0191-2476926 / 0194- 2311842

DIP/J-5637-P  
Dt: 06-03-2024

Issued in Public Interest by

**J&K Pollution Control Committee**

348



anuradha pcb &lt;anuradhpcb@gmail.com&gt;

## Re: SPCB Bytes Airing Schedule | Radio Awareness Programme | Karo Sambhav

2 messages

Rachana Das &lt;rachana.das@karosambhav.com&gt;

Sat, Feb 10, 2024 at 11:31 AM

To: "anuradhpcb@gmail.com" &lt;anuradhpcb@gmail.com&gt;

Cc: Kapil Sharma &lt;kapil.sharma@karosambhav.com&gt;, asawari patil &lt;asawari.patil@karosambhav.com&gt;, Amrita Chatterjee &lt;amrita.chatterjee@karosambhav.com&gt;, Shreya Sharma &lt;shreya.sharma@karosambhav.com&gt;

Respected Dr. Anuradha Ma'am,

We are pleased to share with you that our much-awaited **Phase 2 Radio Awareness Programme FY 2023-24** has officially hit the airwaves as of February 7, 2024!

As a **special highlight**, we are featuring **SPCB/PCC Bytes** to encourage consumers to adopt responsible recycling practices.

We want to express our heartfelt gratitude for your continued support in promoting responsible e-waste management. It is truly appreciated and instrumental in making this programme and our circular economy movement a success!

Please find the airing schedule below:

Station	Date	Time band
Red FM, Jammu	Feb-11	0800-1200 1400-1800 2100-2300

Regards,



**Rachana Das**

Senior Specialist

Strategic Outreach & Alliances

Mobile: + 91 9674966502

rachana.das@karosambhav.com

[www.karosambhav.com](http://www.karosambhav.com)

let's make circular economy possible.



**From:** Rachana Das

**Sent:** 14 October 2023 12:22

**To:** anuradhpcb@gmail.com <anuradhpcb@gmail.com>

**Cc:** Kapil Sharma <kapil.sharma@karosambhav.com>

**Subject:** SPCB Bytes Airing Schedule | Radio Awareness Programme | Karo Sambhav

Dear Ma'am,

We thank you for your continued support in promoting conscious, responsible waste management and its related awareness.

Quoting reference to your approval of airing last year's bytes for radio, we are happy to inform you that our awareness programme is live now. Please note the airing schedule of your audio bytes.

15th October 2023 (Sunday)

State Name	Station	Frequency	Time Band
			0800-1000
Jammu & Kashmir	Red FM, Jammu	93.5	1300-1500
			1700-1900

Regards,



**Rachana Das**  
 Senior Specialist  
 Strategic Outreach & Alliances  
 ✉️ [rachana.das@karosambhav.com](mailto:rachana.das@karosambhav.com)  
 📞 Mobile: + 91 9674966502  
 🌐 [www.karosambhav.com](http://www.karosambhav.com)

let's make circular economy possible.



anuradha pcb <anuradhpcb@gmail.com> Sat, Feb 10, 2024 at 2:06 PM  
 To: Rachana Das <rachana.das@karosambhav.com>  
 Cc: Kapil Sharma <kapil.sharma@karosambhav.com>, asawari patil <asawari.patil@karosambhav.com>, Amrita Chatterjee <amrita.chatterjee@karosambhav.com>, Shreya Sharma <shreya.sharma@karosambhav.com>

Thank you for the information.  
[Quoted text hidden]

24 attachments



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**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com



OA No. 512/2018

**Regional Director  
J&K Pollution Control Committee  
Jammu / Kashmir.**

**No. :** JKPCC/Sc./ E- Waste/2024 /777-800

**Date:** 11 - 05-2024

**Sub:** Action Plan for implementation of E- Waste (Management) Second Amendment Rules, 2023.

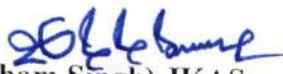
**Ref:** Meeting held under Chairmanship of Chairman J&KPCC on 04.05.2024.

Madam / Sir,

Please refer to the subject & reference captioned above. In this connection, I am to convey that during the VC meeting taken by the Chairman J&K PCC on 04.05.2024, it was directed that all Divisional Officers shall collect information regarding informal trading, dismantling and recycling of E- Waste, while conducting checking drives for Single Use Plastics (SUP) in their respective jurisdictions.

Points of reference placed overleaf for carrying out such checking drives for E- Waste. Further, all Divisional Officers shall also conduct one sensitization drive each for both Scrap Dealers and Bulk Consumers every quarter. Information w.r.t these checking drives / sensitization drives shall be submitted to this office on quarterly basis.

In this regard, information as above may be submitted for 1<sup>st</sup> Quarter (April - June) by or before **20<sup>th</sup> June, 2024** positively.

  
(GhanSham Singh) JKAS  
Member Secretary 11.5.24

**Copy to:-**

1. All Divisional Officers, J&KPCC, Jammu / Kashmir.
2. P.A to Chairman J&K PCC, for kind information of the Chairman.

## Points of reference for Implementation of Action Plan for E - Waste Management

I<sup>st</sup> Quarter: April to June

District:

Date:

S. No	Point of Reference	Name of Illegal facility with Address	Action Taken	Remarks
1	Checking of Illegal Dismantling - / Recycling of E- Waste			
2	To Conduct Quarterly checking drives with District Administration of e- waste			
3	Collection / safe disposal at the level of respective local bodies at designated collection points in safe manner.			
4	Awareness among Scrap Dealers regarding handling / collection of e- waste (Scrap Dealers can tie up with PROs or Authorized dismantler; till establishment of Recycling facility)			
5	Awareness among Bulk Consumers to ensure safe storage of e - waste at designated place & Channelization to only authorized Producers / Recyclers / Refurbishers.			

Action Plan for Enforcement of E-Waste Rules in the Country

Time period: October 2023 to March 31, 2024

S. No	Challenges /Activities	Stakeholder responsible for implementation	Action	Status of implementation
1	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs /PCCs to complete this activity within one year.	
2	Identification of Producers who have not registered at E-waste EPR Portal	CPCB, Custom department, Ministry of commerce and Ministry of electronics & telecommunication	This is a continuous activity for which support of SPCBs/PCCs/Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	
3	Verification of facilities of recyclers for their infrastructure and records	SPCBs/PCCs/CPCB	This is a continuous activity. All the registered recyclers will be verified per year.	
4	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/ District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	
5	Facilitate collection and disposal of e-waste	SPCBs/PCCs/ District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.	
6	Governance frame work for monitoring compliance	SPCBs/PCCs/ District Administration/ CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	
7	Capacity building at district/State/C PCB level	SPCBs/PCCs/ District Administration /CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.	
8	IEC plan be firmed up and executed	SPCBs/PCCs/ District Administration /CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.  The IEC Plan to be executed over one year.	
9	Strengthen system of enforcement	SPCBs/PCCs/ District Administration/ CPCB	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	